Eleventh Lok Sabha III Session (20/11/1996 to 20/12/1996)

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Wednesday, November 20, 1996/Kartika 29, 1918 (Saka)

No. 39

11 A.M.

1. National Anthem

The National Anthem was played.

2. Oath or affirmation

The following members took oath or made affirmation, signed the Roll of Members and took their seats in the House:---

(1) Shri Bhuma Nagi Reddy (in Telugu)

(2) Shri Vijay Harishchandra Patel (in Sanskrit)

(3) Shri Anadi Charan Sahu (in Oriya)

3. Obituary References

The Speaker made references to the passing away of Shri Basant Singh Khalsa, a sitting member of Lok Sabha, Shri Motisinh Bahadursinh Thakore, a member of Second Lok Sabha, Shri Aurobindo Ghosal, a member of Second Lok Sabha, Shri Sunil Maitra, member of Seventh Lok Sabha, Shri Kalka Das, a member of Ninth and Tenth Lok Sabha, Shri Saeed Murtaza, a member of Sixth Lok Sabha, Shri Ansar Harvani, a member of Second and Third Lok Sabha and Shri Halimuddin Ahmed, a member of Sixth Lok Sabha.

2. The Speaker also made reference to the death of many persons in the two recent tragic incidents—cyclonic havoc in Andhra Pradesh and mid air collision of an aircraft of the Saudi Arabian Airlines with that of Kazhak Airlines on 12 November, 1996.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

4. Questions

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As the House adjourned after obituary references, Starred Questions could not be called for oral answer. Starred Question Nos. 1—20 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 1—86 and 88—156 would be printed in the Official Report for the day.

11.15 A.M.

(Lok Sabha adjourned till 11 AM on Thursday, the 21st November, 1996).

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S. GOPALAN, Secretary-General

MGIP(PLU)MRND-4417LS-20-11-1996.

BULLETIN --- PART I

(Brief Record of Proceedings)

Thursday, November 21, 1996/Kartika 30, 1918 (Saka)

No. 40

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 21—40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 157—386 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.01 P.M.)

2. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Notification No. S.O. 2650 (Hindi and English versions) published in Gazette of India dated 14th September, 1996 making certain amendments in the Notification No. S.O. 239(E) dated the 23rd March, 1995 issued under sub-section (1) and (2) of section 24 of the Apprentices Act, 1961.
- (2) A copy of the Central Apprenticeship Council (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 390 in Gazette of India dated the 14th September, 1996 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy of the Oil Mines (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. G.S.R. 399 in Gazette of India dated the 21st September, 1996, under section 61A of the Mines Act, 1952.

- (4) (i) A copy of the proclamation (Hindi and English versions) dated the 19th September, 1996 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat published in Notification No. G.S.R. 429(E) in Gazette of India dated the 19th September, 1996, under article 356 (3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated the 19th September, 1996, made by the President in pursuance of subclause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 430(E) in Gazette of India dated the 19th September, 1996.
- (5) A copy each of the Reports (Hindi and English versions) of the Governor of Gujarat dated the 13th and 18th September, 1996 to the President.
- (5A A copy of the proclamation (Hindi and English versions) dated the 23rd October, 1996 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 19th September, 1996 in relation to the State of Gujarat published in Notification No. G.S.R. 489(E) in Gazette of India dated the 23rd October, 1996, under article 356(3) of the Constitution.
 - (6) A copy of the proclamation (Hindi and English versions) dated the 17th October, 1996 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 18th October, 1995 in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 481(E) in Gazette of India dated the 17th October, 1996, under article 356(3) of the Constitution.
 - (7) (i) A copy of the proclamation (Hindi and English versions) dated the 17th October, 1996 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 482(E) in Gazette of India dated the 17th October, 1996, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 17th October, 1996, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 483(E) in Gazette of India dated the 17th October, 1996.
- (& A copy each of the Reports (Hindi and English versions) of the Governor of Uttar Pradesh dated the 15th and 16th October, 1996 to the President.
- (9) A copy of the Income-tax (Amendment) Ordinance, 1996 (No. 31 of 1996) (Hindi and English versions) promulgated by the President on the 14th November, 1996, under article 123(2)(a) of the Constitution.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Tourism Development Corporation Limited and the Ministry of Civil Aviation and Tourism for the year 1996-97.
- - (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam; for the year 1995-96.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1996-97.
 - (ii) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 1996-97.
 - (iii) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 1996-97.
 - (iv) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1996-97.

- (v) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 1996-97.
- (vi) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 1996-97.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982:—
 - (i) Special Order made by the President authorising Governor of Goa for additional expenses during 1995-96 under 'Tour Expenses' of Schedule II to the Governor (Allowances and Privileges) Rules, 1987.
 - (ii) Special Order made by the President authorising Governor of Tamil Nadu for additional expenses during 1994-95 under 'Hospitality Expenses'; Maintenance and Repairs of Furnishings; Contract Allowance and Tour expenses of Schedule II to Governors (Allowances and Privileges) Rules, 1987.
- (1) A copy of the Notification No. U. 14011/160/89-Delhi (1) (Hindi and English versions) published in Gazette of India dated the 31st July, 1996 making certain amendments in the Notification No. U. 14011/160/89-Delhi (1) dated the 6th January, 1990 so as to extend the period of supersession of MCD for an additional period of four months with effect from the 1st August, 1996, under subsection (4) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1995-96.
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation and the Ministry of Power, for the year 1996-97.

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Proclamation (Hindi and English versions) dated the 9th October, 1996 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by him on the 18th July, 1990 in relation to the State of Jammu and Kashmir, published in Notification No. G.S.R. 461(E) in Gazette of India dated the 9th October, 1996, under article 356(3) of the Constitution.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1996 published in Notification No. G.S.R. 444 (E) in Gazette of India dated the 27th September, 1996.
 - (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1996 published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 27th September, 1996.

3. Assent to Bills

(i) Secretary-General laid on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 26th August, 1996:---

- (1) The Jammu and Kashmir Appropriation (No. 2) Bill, 1996
- (2) The Appropriation (No. 3) Bill, 1996
- (3) The Uttar Pradesh Appropriation (Vote on Account) No. 2 Bill, 1996
- (4) The Finance (No. 2) Bill, 1996
- (5) The Working Journalists and Other News Papers Employees (Conditions of Service and Miscellaneous Provisions) Amendment Bill, 1996.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the Second Session of Eleventh Lok Sabha and assented to by the President:—
 - (1) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996
 - (2) The Prevention of Illicit Traffic and Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996
 - (3) The Representation of the People (Amendment) Bill, 1996
 - (4) The Depositories Bill, 1996
 - (5) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996
 - (6) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996
 - (7) The Representation of the People (Second Amendment) Bill, 1996.

4. Report of Standing Committee on Communications

Shri Somnath Chatterjee presented the Fourth Report (Hindi and English versions) of the Standing Committee on Communications on the Telecom Regulatory Authority of India Bill, 1996 relating to the Department of Telecommunications.

5. Motion regarding report of Joint Committee—Extension of Time

SMT. GEETA MUKHERJEE moved the following motion:-

"That this House do extend upto 9 December, 1996 the time for presentation of the Report of the Joint Committee on the Constitution (Eighty-First Amendment) Bill, 1996."

The motion was adopted.

6. Government Bill introduced

The Delhi Development (Amendment) Bill, 1996.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd November, 1996)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND--4452LS-21-11-1996.

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, November 22, 1996/Agrahayana 1, 1918 (Saka)

No. 41

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer, Starred Question Nos. 41—60 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 387—553 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 3.34 P.M.)

2. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 1995-96.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1995-96.
- (3) A copy each of the following papers (Hindi and English versions):----
 - (i) Memorandum of Understanding between the National Small Industries Corporation Limited and the Department of Small Scale Industries and Agro and Rural Industries, Ministry of Industry, for the year 1996-97.
 - (ii) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry for the year 1996-97.
 - (iii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.
 - (iv) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 409(E) and G.S.R. 410(E) published in Gazette of India dated the 10th September, 1996 together with an explanatory memorandum making certain amendments to the Notification Nos. 110/95-Cus. and 111/95-Cus., dated the 5th June, 1995 so as to permit import of spares within the entire period of export obligation under Export Promotion Capital Goods Scheme.
 - (ii) G.S.R. 411(E) published in Gazette of India dated the 10th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 149/95-Cus., dated the 19th September, 1995.
 - (iii) G.S.R. 477(E) published in Gazette of India dated the 16th October, 1996 together with an explanatory memorandum seeking to impose anti-dumpting duty on 8-Hydroxy quinoline exported from the People's Republic of China into India by the exporters mentioned therein.
- (5) A copy of the Income-tax (Fourth Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 749(E) in Gazette of India dated the 29th October, 1996 under section 296 of the Income-tax Act, 1961.
- (6) A copy of the Notification No.G.S.R. 512(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1996 together with an explanatory memorandum regarding exemption to cotton yarn and cellulosic spun yarn subjected to beaming, warping, wrapping, winding or reeling or any one or more of these processes, with or without the aid of power, if produced out of cotton yarn or cellulosic spun yarn on which the duty of excise has already been paid during the period from the 1st to the 22nd March, 1994, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, 1995-96, alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Bombay, for the year 1995-96.

3. Report of the Business Advisory Committee

Dr. U. Venkateswarlu presented the Sixth Report of the Business Advisory Committee.

4. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26th November, 1996.

5. Motions for Elections to Committees

(i) Dr. U. Venkateswarlu moved the following motion:---

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.

- (ii) Dr. Bolla Bulli Ramaiah moved the following motion:---
 - "That in pursuance of sub-section (3) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(iii) Dr. Bolla Bulli Ramaiah moved the following motion:---

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and

Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

6. Motion regarding report of Select Committee-Extension of Time

Shri Amar Roy Pradhan moved the following motion:----

"That this House do extend upto the last week of the Budget Session, 1997, the time for presentation of the Report of the Select Committee on the Bill to provide for the inclusion of Koch-Rajbongshi community in the list of Scheduled Tribes in relation to the State of Assam (excluding autonomous districts)".

The motion was adopted.

7. Private Members' Bills—Introduced

(1) The High Court of Gujarat (Establishment of Permanent Benches at Surat and Rajkot) Bill, 1996 by Shri Kashiram Rana.

(2) The Ban on Cow Slaughter Bill, 1996.

The motion for Leave introduce the Bill moved by Shri Kashiram Rana was opposed. The motion was adopted and the Bill was introduced.

(3) The constitution (Scheduled Tribes) Order (Amendment) Bill, 1996 (Amendment of the Schedule) by Shri Basudeb Acharia.

(4) The Government of Union Territory of Andaman and Nicobar Islands Bill, 1996 by Shri Basudeb Acharia.

(5) The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1996 by Shri Basudeb Acharia.

(6) The Land Acquisition (Amendment) Bill, 1996 (Amendment of sections 11 and 23), by Shri Kashiram Rana.

(7) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996 Amendment of section 2 etc. by Dr. Laxminarayan Panc.y.

(8) The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal) Bill, 1996 by Dr. Laxminarayan Pandey. (9) The Child Labour (Prohibition and Welfare) Bill, 1996 by Shri Ramashray Prasad Singh.

(10) The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Raipur) Bill, 1996 by Dr. Laxminarayan Pandey.

(11) The High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill 1996 by Shri Santosh Kumar Gangwar.

8. Private Member's Bill-Under consideration

The Compulsory Education Bill, 1996 by Dr. T. Subbarami Reddy.

Further discussion on the motion for consideration of the Bill moved by Dr. T. Subbarami Reddy on the 2nd August, 1996, continued.

The following Members took part in the debate:---

- (1) Prof. Rasa Singh Rawat
- (2) Shri Chitta Basu
- (3) Shri Sriballav Panigrahi
- (4) Shri Prabhu Dayal Katheria
- (5) Shri Nitish Kumar
- (6) Shri Ganga Charan Rajput

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th November, 1996)

S. GOPALAN, Secretary-General

MGIP(PLU)MRND-4480LS-30-8-1996.

BULLETIN - PART I

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(Brief Record of Proceedings)

Tuesday, November 26, 1996/Agrahayana 5, 1918 (Saka)

No. 42

11.01 A.M.

1. Starred Questions

Starred Question Nos. 61—64 were orally answered. Replies to Starred Question Nos. 65—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 554-783 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 753(E) published in Gazette of India dated the 31st October, 1996 containing Order fixing the specification of the fertiliser for Potassium Chloride (Muriate of Potash) imported in India from Commonwealth Independent States Countries, for a period of one year with effect from the 31st October, 1996.
 - (ii) S.O. 672(E) published in Gazette of India dated the 1st October, 1996 containing Order indicating the supplies of fertilizers to be made by domestic manufactures of fertilizers to various States, Union Territories/Commodity Board during Rabi 1996-97 season.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture for the year 1996-97.

- (3) A copy each of the following papers (Hindi and English versions):---
- Memorandum of Understanding between the Indian Petrochemicals Corporation Limited and the Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals, for the year 1996 97.
- (2) Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1996-97.
- (3) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1996-97.

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4. Report of the Committee on the Papers Laid on the Table

Dr. Satya Narayan Jatiya presented the the First Report (Hindi and English versions) of the Committee on Papers Laid on the Table (1996-97) and Minutes relating thereto.

5. Report of the Standing Committee on Home Affairs

Shri Jagativir Singh Drona laid on the Table a copy (Hindi and English resions) of the Thirty-fifth Report of the Standing Committee on Home Affairs on the Companies (Amendment) Bill, 1996.

6. Motion regarding Sixth Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following motion:---

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 22nd November, 1996."

The motion was adopted.

7. Statement by Minister/Discussion Under Rule 193

The Minister of Agriculture made a statement regarding situation arising from cyclone in Andhra Pradesh.

The statement was followed by discussion under Rule 193.

The following members took part in the debate:---

(1) Shri P. Upendra

(2) Kum. Uma Bharati

(3) Shri K.S.R. Murthy

(The discussion was held over and resumed vide para 9 below)

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.07 P.M.)

8. Matters Under kule 377

1. Shri Punnu Lal Mohle raised a matter regarding need for early clearance of the proposal for creation of a separate Chhatisgarh State.

2. Smt. Vasundhara Raje raised a matter regarding need to set up an Export Processing Zone in Rajasthan.

3. Shri N.J. Rathava raised a matter regarding need to expedite the clearance of the proposals submitted by the Government of Gujarat under the Forest Conservation Act, 1980.

4. Shri Sukhdeo Paswan raised a matter regarding need to fix minimum support price of Jute at Rs. 2,000 per quintal.

5. Shri Uddhab Barman raised a matter regarding need to improve the conditions of National Highways in Assam damaged due to recent floods and rains.

6. Shri N. Dennis raised a matter regarding need to establish fishing harbours and fish landing centres along the west coast of Kanyakumari district, Tamil Nadu.

7. Dr. Ramesh Chand Tomar raised a matter regarding need to set up a hostel in Ghaziabad (U.P.) for the SC/ST students pursuing higher education.

8. Shri K.P. Singh Deo raised a matter regarding need for early implementation of Rengali Irrigation and OECF assisted water supply projects in Dhenkanal district of Orissa, to overcome drought situation.

9. Statement by Minister/Discussion Under Rule 193

The discussion on the item of business at para 7 above was resumed.

- (4) Shri Veerabhadram Thammineni
- (5) Shri H.D. Deve Gowda
- (6) Dr. M. Jagannath

- (7) Shri B. Dharma Biksham
- (8) Shri Jaswant Singh
- (9) Shri Anantha Venkatarami Reddy
- (10) Shri Sultan Salahuddin Owaisi
- (11) Shri Hannan Mollah
- (12) Shri George Fernandes
- (13) Prof. Rasa Singh Rawat
- (14) Smt. Sarada Tadiparthi
- (15) Shri Pramothes Mukherjee
- (16) Shri Ram Bahadur Singh
- (17) Shri Madhukar Sirpotdar
- (18) Dr. Y.S. Raja Sekhara Reddy
- (19) Shri Tarit Baran Topdar
- (20) Shri Ganga Charan Rajput
- (21) Shri M.O.H. Farook
- (22) Shri K.S. Rayadu
- (23) Shrimati Lakshmi Panabaka
- (24) Shri G.A. Charan Reddy
- (25) Shri Ravindra Chitturi

The discussion was not concluded.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th November, 1996).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4548LS-26.11.1996.

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BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, November 27, 1996/Agrahayana 6, 1918 (Saka)

No. 43

11.01 A.M.

1. Starred Questions

Starred Question Nos. 82, 84—86 were orally answered. Replies to Starred Question Nos. 81, 83, and 87—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 784-919 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1996-97.

- (4) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1995-96, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (5) A copy of the Annual Account (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI SURAJ BHAN presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of the Business Advisory Committee

SHRIMATI GEETA MUKHERJEE presented the Seventh Report of the Business Advisory Committee.

6. Adjournment Motion

The Speaker gave the following ruling:----

"Shri Atal Bihari Vajpayee, Leader of the Opposition, Dr. Murli Manohar Joshi, Sarvashri Jaswant Singh, Pramod Mahajan, S. Bangarappa and Ram Naik, Members gave notices of their intention for moving an Adjournment Motion regarding (i) alleged unconstitutional action of the Governor of U.P. and Continuation of the President's Rule in that State; (ii) political and constitutional stalemate in U.P.; and (iii) failure of the Government to formulate guidelines for the conduct of Governors in regard to formation of Governments in the States.

According to the provisions of Rule 56 of the Rules of Procedure and Conduct of Business in Lok Sabha, the motion for adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker. As the Statutory Resolution seeking approval of the President's Rule in Uttar Pradesh has already been included in the List of Business, the Members would have an opportunity to raise the matter during the discussion on the Statutory Resolution.

Rule 56 of the Rules of Procedure has to be read with rule 58 specifically. Rule 58, sub-rule (vii) says and I quote:

"The Motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India".

I want to inform the House that I have an official communication from the Government of Uttar Pradesh that so far as the constitutional validity of the Governor's action is concerned, the issue is already pending before the Allahabad High Court.

In view of these facts and after hearing the Members who have moved this Motion and the Minister for Parliamentary Affairs, I withhold my consent to these notices of Adjournment Motion."

7. Discussion under Rule 193

Discussion on the Statement made by the Minister of Agriculture regarding the situation arising from cyclone in Andhra Pradesh and raised by Shri P. Upendra on the 26th November, 1996, continued.

Shri Chaturanan Mishra took part in the debate.

(The discussion was held over and resumed vide para 9 below)

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.24 P.M.)

8. Calling Attention

SHRI GEORGE FERNANDES called the attention of the Minister of Civil Aviation to the situation arising out of the mid-air collision between Saudi Arabian Airlines boeing 747 and Kazakhstan Airlines IL-76 aircraft on 12 November, 1996 near Charkhi Dadri in Haryana resulting in death of 349 persons on board and the action taken by the Government in regard thereto.

The Minister of Civil Aviation made a Statement in regard thereto.

9. Discussion under Rule 193

The discussion on the item of business at para 7 above was resumed.

Shri H.D. Deve Gowda replied to the debate.

Discussion was concluded.

10. Statements by Ministers

*(i) The Minister of External Affairs made a statement regarding the situation in Afghanistan.

****(ii)** The Minister of Parliamentary Affairs made a statement regarding the situation caused by drought in Orissa.

11. Matters under Rule 377

(1) Shri Rajendra Agnihotri raised a matter regarding need to expedite opening of LPG outlets in Jhansi and Lalitpur districts of U.P.

(2) Shri Kodikunnil Suresh raised a matter regarding need to declare the Main Centre Road in Kerala as National Highway.

(3) Shri K. Parasuraman raised a matter regarding need for an overbridge near the Chengalpattu Railway Station Junction, Tamil Nadu.

(4) Shri Harivansh Sahai raised a matter regarding need to find permanent solution to the problem of flood in Deoria, Padrauna and Balia districts of U.P.

(5) Shri Ramashray Prasad Singh raised a matter regarding need for early opening of a Kendriya Vidyalaya in Jahanabad, Bihar.

(6) Shri Sanat Kumar Mandal raised a matter regarding need to double Sonarpur-Canning line and also to improve the condition of coaches on Sealdah-Canning Branch Linc.

(7) Shri Sriballav Panigrahi raised a matter regarding need to bring Sambalpur, Jharsuguda and Sundergarh districts under the jurisdiction of newly created East Coast Railway.

12. Discussion under Rule 193

Shri Bhakta Charan Das raised a discussion regarding drought situation in Orissa. His speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 1996)

S. GOPALAN, Secretary-General

^{*} Made at 4.53 P.M.

^{**} Made at 5.12 P.M.

BULLETIN --- PART I

(Brief Record of Proceedings)

Thursday, November 28, 1996/Agrahayana 7, 1918 (Saka)

No. 44

11.01 A.M.

1. Starred Questions

Starred Question Nos. 101, 103—105 and 107 were orally answered. Replies to Starred Question Nos. 102, 106 and 108—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 920-1149 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions):----
 - Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 1996-97.
 - (2) Memorandum of Understanding between the Hindustan Steel Works Construction Limited and the Ministry of Steel for the year 1996-97.
 - (3) Memorandum of Understanding between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel for the year 1996-97.
- (2) A copy of the Indian Telegraph (Third Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 255 (E) in Gazette of India dated the 26th June, 1996, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th November, 1996 Rajya Sabha passed the Maulana Azad National Urdu University Bill, 1996.

5. Bill passed by Rajya Sabha-Laid on the Table

The Maulana Azad National Urdu University Bill, 1996

6. Parliamentary Committees-Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (Other than Financial and Departmentally related Standing Committees) Summary of Work' (Hindi and English versions) pertaining to the period from 1 June, 1995 to 10 May, 1996:

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Khagapati Pradhani presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto :

- (1) First Report on the Ministry of Railways (Railway Board)— Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Eastern Railway.
- (2) Second Report on the Ministry of Rural Areas and Employment (Department of Rural Employment and Poverty Alleviation)— Employment and Financial assistance provided to Scheduled Castes and Scheduled Tribes under Jawahar Rojgar Yojana.

8. Statement by Minister

The Minister of Welfare made a statement on the issue of closure of 168 industries in Delhi as a result of the directions by the Supreme Court.

9. Motion Regarding Seventh Report of the Business Advisory Committee.

Shri Srikanta Kumar Jena moved the following motion:---

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 27th November, 1996." The Motion was adopted.

(Lok Sabha adjourned at 1.05 P.M. and re-assembed at 2.15 P.M.)

10. Calling Attention

Shri Jagdambi Prasad Yadav called the attention of the Minister of Health and Family Welfare to the situation arising out of widespread dengue fever in Delhi, Haryana and other parts of the country during October-November, 1996 resulting in the death of many persons and steps taken by the Government in regard thereto.

The Miniser of State of the Ministry of Health and Family Welfare made a statement in regard thereto.

11. Matters Under Rule 377

(1) Shri Kashiram Rana raised a matter regarding need to convert the existing low power T.V. transmitter in Surat, Gujarat into high power transmitter.

(2) Dr. Madan Prasad Jaiswal raised a matter regarding need for immediate repair of National Highway No. 28 and 28A between Tamkuhi road and Raksaul in Bihar.

(3) Shri Vidyasagar Sonkar raised a matter regarding need for construction of bridges on Gomti river in Chandvak, Uttar Pradesh.

(4) Shri Bijoy Krishna Handique raised a matter regarding need to take steps to bring back Gandhi memorabilia offered to auctioneers in England for sale.

(5) Shri Naval Kishore Rai raised a matter regarding need to convert the existing low power T.V. transmitter into a high power transmitter at Sitamarhi, Bihar.

(6) Shri Jitendra Nath Das raised a matter regarding need to open a circuit Bench of Calcutta High Court at Nawabbari, Jalpaiguri, West Bengal.

(7) Dr. M. Jagannath raised a matter regarding need to lay new railway lines between Macherla and Raichur via Nagarkurnool and from Vikarabad to Krishna via Pargin in Andhra Pradesh.

12. Discussion Under Rule 193

Shri Bhakta Charan Das concluded his speech on the discussion regarding drought situation in Orissa raised by him on the 27th November, 1996.

The following members took part in the debate:---

- (1) Shri Rajiv Pratap Rudy
- (2) Shri K.P. Singh Deo
- (3) Shri Anchal Das
- (4) Prof. Rasa Singh Rawat
- (5) Shri P.V. Narasimha Rao
- (6) Shri Hannan Mollah
- (7) Shri Chitta Basu
- (8) Shri Biju Patnaik
- (9) Shri Ganga Charan Rajput
- (10) Shri Sriballav Panigrahi
- (11) Shri Pramothes Mukherjee
- (12) Shri Rajendra Agnihotri
- (13) Shri Sarat Pattanayak
- (14) Shri Chaturanan Mishra
- (15) Shri Sudhir Giri
- (16) Kum. Frida Topno
- (17) Shri Anadi Charan Sahu
- (18) Shri Kartik Mahapatra
- (19) Col. Sona Ram Choudhary
- (20) Shri Pinaki Misra
- (21) Shri Mrutyunjaya Nayak

The discussion was not concluded.

8.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th November, 1996)

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S. GOPALAN, Secretary-General

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, November 29, 1996/Agrahayana 8, 1918 (Saka)

No. 45

31.00 A.M.

1. Starred Questions

Starred Question Nos. 121, 124, 125, 130, 131, 133, 134 and 136 were orally answered. Replies to Starred Question Nos. 122, 123, 126–129, 132, 135 and 137–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1150-1297 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of Central Pulp and Paper Research Institute, Saharanpur, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1995-96.
- (2) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.
 - (ii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.
 - (iii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.

- (3) A copy of the Coinage Standard Weight and Remedy of Commemorative Coins of One Hundred Rupees (Containing Silver Fifty percent, Copper Forty percent, Nickel Five percent and Zinc Five percent), Fifty Rupees, Ten Rupees and Two Rupees (Containing Copper Seventy-five percent and Nickel Twenty-five percent) coined in the Memory of "SARDAR VALLABHBHAI PATEL" Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 485(E) in Gazette of India dated the 18th October, 1996, under subsection (3) of section 21 of the Coinage Act, 1906.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) The Adhoc Exemption Order No. 92 dated the 25th June, 1996 together with an explanatory memorandum making certain amendments in the Adhoc Exemption Order No. 114 dated the 21st April, 1995.
 - (ii) The Adhoc Exemption Order No. 99 dated the 28th June, 1996 together with an explanatory memorandum regarding exemption to Plant and Machinery etc. required for the setting up of an Ammonia Plant Replacement Project at Udyogmandal for supply of Ammonia to the fertilizer Plants from the whole of the basic and additional duties of customs leviable thereon.
 - (iii) The Adhoc Exemption Order No. 105 dated the 14th July, 1996 together with an explanatory memorandum seeking to amend the adhoc exemption order No. 139 dated the 25th June, 1993.
 - (iv) The Adhoc Exemption Order No. 112 dated the 8th July, 1996 together with an explanatory memorandum regarding exemption on import of specified equipments required for Jeypore-Gazuwake HVDC back-to-back transmission project of M/s. Power Grid Corporation of India from the whole of the basic and additional duties of customs leviable thereon.
 - (v) G.S.R. 274(E) published in Gazette of India dated the 10th July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 12/96-Cus., dated the 11th March, 1996.

- (5) A copy of the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 509(E) in Gazette of India dated the 4th November, 1996, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (6) A copy of the Notification No. G.S.R. 406(E) (Hindi and English versions) published in Gazette of India dated the 4th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 266/67-CE, dated the 28th November, 1967, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- - (i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1994-95.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 1995-96.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1996-97.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1996-97.

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd December, 1996.

5. Motions for Elections to Committees

- (i) SHRI MURASOLI MARAN moved the following motion:----
 - "That in pursuance of sub-rule (1) (e) of Rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

- (ii) DR. BOLLA BULLI RAMAIAH to moved the following motion:---
 - "That in pursuance of Section 4(3) (f) of the Tea Act. 1953, read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

6. Government Bill-Introduced

The Income-tax (Amendment) Bill, 1996.

7. Statement regarding Ordinance-laid on the table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1996, was laid on the Table.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.40 P.M.)

8. Discussion under Rule 193

Discussion regarding drought situation in Orissa, raised by Shri Bhakta Charan Das on the 27th November, 1996, continued.

The following members took part in the debate:---

(1) Shri Nitish Kumar

(2) Shri Sontosh Mohan Dev

Shri H.D. Deva Gowda replied to the debate.

Discussion was concluded.

9: Motion Regarding First Report of the Committee on Private Members' Bills and Resolutions

Shrimati Sheela Gautam moved the following motion :----

"That this House do agree with the first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th November, 1996."

The motion was adopted.

10. Observation by the Deputy Speaker

The Deputy Speaker made the following observation in regard to allotment of time to private members' Business:---

"Hon'ble members, as you are aware, the last two and a half hours on a Friday are allotted for the transaction of the private members' business. These two and a half hours are utilized for consideration of Bills and Resolutions on the alternate weeks. Thus, a very limited time is available for transaction of private members' business of each category. A very large number of members give notices of Bills and Resolutions. On the basis of ballot, only four Bills and three Resoultions respectively are selected for consideration by the House on a sitting earmarked for transaction of a particular type of business. According to the recommendations of the Committee on Private Members' Bills and Resolutions two hours are allotted by the House to a Bill or a Resolution. However, it has been observed that this time limit of two hours is not normally adhered to and the time has to be extended by the house in almost every case. This practice of extending time not only deprives those members who are next in order of priority in the list of business for a day but also results in disposal of fewer number of Bills and Resolutions. For instance, during Tenth Lok Sabha out of a total of 405 private members' Bills introduced, only 20 Bills could reach the consideration stage. The figures in respect of private members' resolutions are also not very encouraging, as out of a total of 98 admitted resolutions, only 15 resolutions could be discussed by the House.

Rule 296 of the Rules of Procedure and Conduct of Business in Lok Sabha provides that the time recommended by the Committee in respect of Bills and Resolutions as approved by the House shall take effect as if it were an order of the House.

Several members have been requesting from time to time that the provisions of rule should be followed in letter and spirit.

In view of the aforesaid and with a view to ensure participation of larger number of members in private members' business, it is proposed that henceforth the time as recommended by the Committee on Private Members' Bills and Resolutions and agreed to by the House should, as far as possible, be not extended.

I also want to bring to the notice of the Hon'ble Members the decision taken by the Committee on Private Members' Bills of the First Lok Sabha taken on the 9th December, 1953 and on the 9th April, 1954. On the 9th April, 1954, the Committee decided and I quote:—

"The Committee was also of the opinion that in future the maximum time limit for the discussion on a Resolution should not exceed four hours. On the 9th December, 1953, the Committee recommended that in regard to Bills which had been introduced and taken up for consideration in the House, the maximum allotment of time for consideration and subsequent stages of such a Bill should be four hours only.

I take it that the House agrees to it".

The House agreed.

11. Private Member's Resolution-Withdrawn

Further discussion on the following Resolution moved by Shri Prabhu Dayal Katheria on the 12th July. 1996, continued:---

- "With a view to check increasing unemployment and for generating more employment oppotunities, this House urges upon the Government to:----
 - (i) provide financial assistance to existing small scale industries;
 - (ii) set up new small scale industries and provide necessary infrastructural facilities like loans, electricity, marketing, etc. to such industries;
 - (iii) reserve certain areas of production for small scale industries; and
 - (iv) set up a National Craftsman Development Bank."

Shri Murasoli Maran took part in the debate.

Shri Prabhu Dayal Katheria replied to the debate.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution-under Consideration

Shri Anil Basu moved the following Resolution:-

"This House urges upon the Government to formulate a new 'Agricultural Policy' to protect the interests of Indian agriculture and agriculturists and to increase productivity."

The following members took part in the debate:---

- (1) Shri Chhatrapal Singh
- (2) Shri Ramesh Chennithala (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd December, 1996).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-46201.5-29-11-1996.

BULLETIN --- PART I

(Brief Record of Proceedings)

Monday, December 2, 1996/Agrahayana 11, 1918 (Saka)

No. 46

11-04 A.M.

1. Obituary References

The Speaker, the Prime Minister, Dr. Murli Manohar Joshi, Sarvashri K. Vijaya Bhaskara Reddy, Somnath Chatterjee and Madhukar Sirootdar made references to the passing away of Dr. M. Channa Reddy, Governor of Tamil Nadu and a member of Provisional Parliament.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer, Starred Question Nos. 141—160 put down in the Order paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 1298—1528 would be printed in the Official Report for the day.

11-14 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 1996)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4689LS-2-12-96.

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 3, 1996/Agrahayana 12, 1918 (Saka)

No. 47

11-02 A.M.

1. Starred Questions

Starred Question Nos. 161-164 were orally answered. Replies to Starred Question Nos. 165-180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1529-1715 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Bureau of Indian Standards (Terms and Conditions of Service of Employees) (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. G.S.R. 368(E) in Gazette of India dated the 20th August, 1996, under section 39 of the Bureau of Indian Standards Act, 1986.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 452(E) published in Gazette of India dated the 3rd October, 1996 approving the Visakhapatnam Port Trust Dock (Amendment) Regulations, 1996.
 - (ii) G.S.R. 398(E) published in Gazette of India dated the 2nd September, 1996 approving the Madras Port Trust (Distraint or Arrest and Sale of Vessels) (Amendment) Regulations.

- (iii) G.S.R. 258(E) published in Gazette of India dated the 27th June, 1996 approving the Cochin Port Employees (Grant of Advances for Building etc. of Houses) Amendment Regulations, 1996.
- (iv) G.S.R. 361(E) published in Gazette of India dated the 13th August, 1996 approving the New Mangalore Port Trust Employees (House Building Advance) Special Family Benefit Fund Regulations, 1996.
- (v) G.S.R. 363(E) published in Gazette of India dated the 13th August, 1996 approving the New Mangalore Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Amendment Regulations, 1996.
- (vi) G.S.R. 367(E) published in Gazette of India dated the 19th August, 1996 approving the Madras Port Trust Pensioners' (Payment of arrears of Pension) (Nomination) Regulations, 1996.
- (vii) G.S.R. 376(E) published in Gazette of India dated the 22nd August, 1996 approving the Madras Port Trust Employees (Family Security Fund) Amendment Regulations, 1996.
- (viii) G.S.R. 377(E) published in Gazette of India dated the 22nd August, 1996 approving the Bombay Port Trust Employees (Allotment and Occupancy of Residences) Amendment Regulations, 1996.
- (ix) G.S.R. 378(E) published in Gazette of India dated the 22nd August, 1996 approving the Bombay Port Trusts Employees' (Classification, Control and Appeal) Amendment Regulations, 1996.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 1995-96.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Mormugao Port Trust, Goa, for the year 1995-96, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 1995-96.
- (b) (i) Annual Accounts of the New Mangalore Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1995-96.
- (c) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1995-96.
- (5) A copy each of the following papers (Hindi and English versions) under Section 5E of the Dock Workers (Regulation of Employment) Act, 1948:—
 - (i) Annual Report of the Ex. Bombay Dock Labour Board for the period from the 1st April, 1994 to the 31st March, 1995, together with Audited Accounts.
 - (ii) Review by the Government of the working of the Ex. Bombay Dock Labour Board, for the period from the 1st April, 1994 to the 31st March, 1995.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Surface Transport for the year 1996-97.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust for the year 1995-96.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust for the year 1995-96.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1995-96.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India Limited and the Department of Agriculture and Co-operation, Ministry of Agriculture, for the year 1966-97.
- (11) A copy each of the following papers (Hindi and English versions):----
 - (i) Memorandum of Understanding between the Rashtriya Pariyojna Nirman Nigam Limited and the Ministry of Water Resources for the year 1996-97.
 - (ii) Memorandum of Understanding between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 1996-97.
- - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) A copy each of the following papers (Hindi and English versions):---

(i) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited Udyogamandal and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1996-97.

- (ii) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals for the year 1996-97.
- (iii) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals for the year 1996-97.
- (iv) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1996-97.
- (v) Memorandum of Understanding between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1996-97.
- (vi) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1996-97.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services, Madras, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) on the working of the Voluntary Health Services, Madras, for the year 1994-95.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare, for the year 1996-97.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1994-95.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bangalore, for the year 1995-96.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Vadodara, for the year 1995-96.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Chandigarh, for the year 1995-96.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Dharwad, for the year 1995:96.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Delhi, for the year 1995-96.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Gandhigram, for the year 1995-96.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Lucknow, for the year 1995-96.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Patna, for the year 1995-96.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Pune, for the year 1995-96.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Thiruvananthapuram, for the year 1995-96.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Udaipur, for the year 1995-96.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Visakhapatnam, for the year 1995-96.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Srinagar, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Srinagar, for the year 1995-96.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1995-96.
- (33) A copy of the Central Reserve Police Force (Medical Officers Cadre) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 392 in Gazette of India dated the 21st September, 1996, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 139 of National Security Guard Act, 1986:—
 - (i) The National Security Guard (Group—'D' Posts) Recruitment Rules, 1996 published in Notification No. G.S.R. 162 in Gazette of India dated the 6th April, 1996.

- (ii) The Ministry of Home Affairs, National Security Guard Group—
 'C' Posts Recruitment Rules, 1996 published in Notification No. G.S.R. 348 in Gazette of India dated the 24th August, 1996.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1994-95, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1994-95.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1994-95, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1994-95.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 1993-94.

- (41) Statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual report (Hindi and English versions) of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1994-95.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Mumbai, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Mumbai, for the year 1994-95.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Calcutta, for the year 1994-95.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Madras, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Madras, for the year 1994-95.

- (49) Statement (Hindi and Englsih versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1994-95.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 1994-95.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1994-95.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Calicut, for the year 1994-95.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1994-95.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
 - (i) G.S.R. 246 published in Gazette of India dated the 27th May, 1996 making certain amendments to clause (1) of Statute 4 on Directors.
 - (ii) G.S.R. 281 published in Gazette of India dated the 20th June, 1996 making certain amendments to the Regulations for Convocations at Headquarters.

61. A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 1996-97.

- (62) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Mazagon Dock Limited, Bombay, for the year 1995-96.
 - (ii) Annual Report of the Mazagon Dock Limited, Bornbay for the year 1995-96, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 1995-96.

- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1995-96.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (63) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.
 - (ii) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.
 - (iii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.
 - (iv) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.
 - (v) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.

4. Report and Minutes of Standing Committee on Railways

SHRI BASUDEB ACHARIA presented the Third Report (Hindi & English versions) of standing Committee on Railways (1996-97) on Action taken by the Government on the recommendations contained in the 19th Report of the Committee on "Safety Measures and Maintenance of Assets in Railways" and Minutes of the sitting of the Committee relating thereto.

5. Reports of the Standing Committee on Human Resource Development

SHRIMATI KRISHNA BOSE laid on the table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

- (1) Forty-ninth Report on the Functioning of India Museum, Calcutta;
- (2) Fiftieth Report on the Netaji Bhawan, Calcutta; and
- (3) Fifty-first Report on the Functioning of National Institute of Homoeopathy, Caluctta.

6. Ruling By Speaker

"Hon'ble members may recall that during the previous session, on 26 August, 1996, Shri Ram Naik, member, had given notice of a motion for constituting a Special House Committee to enquire into the alleged misconduct of Shri Sukh Ram, a member and former Minister. I had decided, *vide* my ruling dated 12 September, 1996, to keep the matter pending as Shri Sukh Ram, who was then undergoing treatment abroad had requested me to grant him some time to furnish his comments on Shri Ram Naik's notice.

I have since received Shri Sukh Ram's comments.

2. To recapitulate, the notice given by Shri Ram Naik rests broadly on two grounds, viz., (i) that the Central Bureau of Investigation recovered huge amount of cash in raids conducted at the residence of Shri Sukh Ram (which according to Shri Ram Naik is presumably unaccounted money); and (ii) that Shri Sukh Ram failed to intimate the Lok Sabha Secretariat about his foreign visit.

Shri Ram Naik has contended that it amounts to a misconduct on the part of Shri Sukh Ram. He has, accordingly, requested that a Special House Committee be constituted to enquire into the said misconduct of the member.

3. The Department of Personnel and Training have confirmed that two criminal cases under various provisions of the prevention of Corruption Act, 1988, and the Indian Penal Code have been registered against Shri Sukh Ram and the same are under investigation.

4. Shri Sukh Ram has, in his comments explained the emergent circumstances under which he had to undertake the foreign visit at a very short notice due to which a formal information could not be sent to the Lok Sabha Secretariat.

As regards the allegation of recovery of huge amount of money from his residence during his absence, Shri Sukh Ram has stated that the matter is still under investigation by the CBI and that he may ultimately be called upon to defend himself in a Court of Law. Shri Sukh Ram feels that his defence is likely to be compromised or even frustrated if he was to comment at this juncture on the allegation of recovery of cash from his residence. He has, therefore, chosen not to offer any comment on this point.

5. I would dispose of the second ground of Shri Ram Naik's notice first.

Shri Sukh Ram has explained to my satisfaction the circumstances of and the urgency behind his sudden foreign visit. Moreover, the requirement that the members should intimate the Lok Sabha Secretarial before undertaking a foreign visit is solely for the convenience of the members themselves. It enables the Secretariat to make necessary arrangements for assistance etc. To the members during their stay abroad. It is not obligatory on the members to intimate the Lok Sabha Secretariat before proceeding on foreign visits.

I am, therefore, of the view that no misconduct is made out against Shri Sukh Ram on that score.

6. Reverting to the first ground of Shri Ram Naik's notice, I feel that the entire matter has to be seen in a broader perspective and a clear distinction has to be made between the allegation of conduct unbecoming of a member of Parliament against Shri Sukh Ram and the allegation of involvement in criminal offences against him. The notice given by Shri Ram Naik states the recovery of huge amount of money from Shri Sukh Ram's residence as the only ground for constituting a Special House Committee to enquire into the alleged misconduct of Shir Sukh Ram. A separate inquiry or investigation arising out of the same facts is already being conducted by the CBI.

The allegation of conduct unbecoming of a member of Parliament is thus incapable of standing on its own legs. It derives sustenance from the allegation of involvement in criminal offences. If the allegation of involvement in criminal offences is ultimately proved, the allegation of misconduct will automatically be established. If, however, the allegation of involvement in criminal offences falls through, the very foundation for the allegation of misconduct would crumble.

7. Under these circumstances, even if a House Committee were to be constituted, it would be called upon first to enquire into and establish the commitment of criminal offences before it could arrive at any conclusion about the misconduct of the member. With the threat of prosecution in a Court of Law hanging upon the member, I cannot perhaps fault Shri Sukh Ram in taking the stand that he has taken in offering no comments in the matter.

8. I am of the firm view that the investigation into offences of criminal nature is within the exclusive domain of the investigating agencies and that the Courts are the proper forum for establishing the guilt or the innocence of an accused in criminal cases. It would not be proper if Parliament were to arrogate to itself the jurisdiction of either the investigating agencies or the Courts. The founding fathers of our constitution had, in their wisdom, clearly demarcated the jurisdictions of the three organs of the State viz, the Legislature, the Judiciary and the Executive. Each of these three organs should strive to strengthen the fabric of our democratic set up by refraining from encroaching upon the domain and jurisdiction of the other organs and by having healthy respect for them.

9. Under these circumstances, I think that it would not be in the fitness of things to constitute a Special House Committee to enquire into the conduct of Shri Sukh Ram at this point of time.

As I cannot, perhaps, reject Shri Ram Naik's notice on merits, I am inclined to keep it pending till a final verdict is given by the Court in criminal cases against Shri Sukh Ram."

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.16 P.M.)

7. Matters Under Rule 377

(1) Shri Manoranjan Bhakta raised a matter regarding need to review the decision re-acquisition of further land in Car-Nicobar, Andman and Nicobar Islands.

(2) Shri Sriballav Panigrahi raised a matter regarding need for inclusion of a bye-pass on National Highway No. 6 at Deogarh and completion of work on National Highway No. 23 in Orissa in the Ninth Plan.

(3) Shri Virendra Kumar Singh raised a matter regarding need for construction of an overbridge at Sonenagar Varwadih railway crossing on Barun

Sonenagar G.T. Road, Bihar.

(4) Shri Narayan G. Athawalay raised a matter regarding need to release enhanced quota of wheat and other foodgrains to Maharashtra.

(5) Shri Ram Sajiwan raised a matter regarding need to include Kol-Mayaiya caste in Banda district, U.P. in scheduled caste list.

(6) Shri Om Pal Singh Nidar raised a matter regarding need for construction of link roads in Jalesar parliamentary constituency, U.P.

(7) Shri Amar Pal Singh raised a matter regarding need for setting up of a Bench of Allahabad High Court in Meerut, U.P.

(8) Shri G.M. Banatwalla raised a matter regarding need to extend reservation to minorities in the country.

8. Government Bill-Passed

The Income-tax (Amendment) Bill, 1996

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:---

- (1) Shri Nirmal Kanti Chatterjee
- (2) Prof. Rasa Singh Rawat
- (3) Shri Sriballav Panigrahi
- (4) Shri Iswar Prasanna Hazarika
- (5) Dr. T. Subbarami Reddy

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

9. Statutory Resolution—Under Consideration

Shri Indrajit Gupta moved the following Resolution:---

"That this House approves the Proclamation issued by the President on the

17th October, 1996 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The following members took part in the debate:---

- (1) Dr. Murli Manohar Joshi
- (2) Begum Noor Bano
- (3) Shri P. Kodandaramaiah
- (4) Shri Somnath Chatterjee
- (5) Shri P.N. Siva
- (6) Shri Ram Sagar
- (7) Shri Iliyas Azmi
- (8) Shri Santosh Kumar Gangwar
- (9) Shri Rammurti Singh Verma
- (10) Shri Jai Prakash
- (11) Smt. Geeta Mukherjee
- (12) Shri G.M. Banatwalla (Speech unfinished)

Discussion was not concluded.

*10. Statement by Minister

The Minister of Railways made a statement regarding the Bomb blast in Train No. 1077 UP (Jhelam Express) at Ambala Cantt., station on 2 December, 1996.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th December, 1996)

S. GOPALAN, Secretary-General.

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*Made at 3.31 P.M.

MGIP(PLU)MRND-4716LS-3.12.1996.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 4, 1996/Agrahayana 13, 1918 (Saka)

No. 48

11-00 A.M.

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1. Starred Questions

Starred Question Nos. 181—186 were orally answered. Replies to Starred Question Nos. 187—200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1716-1880 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Food Processing Industries for the year 1996-97.
 - (ii) Memorandum of Understanding between the Modern Food Industries (India) Limited and the Ministry of Food Processing Industries for the year 1996-97.

- (2A) (i) A copy of the Annual Report (Hindi and English versions) of the Tinstitute for Plasma Research, Gandhinagar, for the year 1995-96, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 1995-96.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Raman Research Institute, Bangalore, for the year 1995-96.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 1995-96.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1995-96.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Science Academy, New Delhi, for the year 1995-96.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the
 Government of the working of the Indian Science Congress Association, Calcutta, for the year 1995-96.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1995-96.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology. Dehra Dun, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1995-96.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1995-96.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 1995-96.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1995-96.

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- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1995-96.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1995-96, alongwith Audited Accounts.
 - (b) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1995-96.
 - (ii) Annual report of the Indian Renewable Energy Development Agency Limited. New Delhi, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the National Thermal Power Corporation Limited and the Ministry of Power for the year 1996-97.
 - (ii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 1996-97.
 - (iii) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 1996-97.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1991-92, together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 520 (E) in Gazette of India dated

the 13th November, 1996, under sub-section (1) of section 37 of the Administrative Tribunal Act₇ 1985.

- (18) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (ii) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (iv) Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (v) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (vi) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (vii) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
 - (viii) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Cochin Refineries Limited, Cochin, for the year 1995-96.
 - (ii) Annual Report of the Cochin Refineries Limited, Cochin, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(i) That at its sitting held on the 3rd December, 1996 Rajya Sabha passed the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Bill, 1996.

(ii) That at its sitting held on the 3rd December, 1996 Rajya Sabha passed the Indian Contract (Amendment) Bill, 1996.

(jii) That at its sitting held on the 3rd December, 1996 Rajya Sabha passed the Seamen's Provident Fund (Amendment) Bill, 1996.

5. Bills passed by Rajya Sabha-Laid on the Table

(1) The Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Bill, 1996.

- (2) The Indian Contract (Amendment) Bill, 1996.
- (3) The Seamen's Provident Fund (Amendment) Bill, 1996.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri Suraj Bhan presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Standing Committee on Agriculture

Shri Santosh Kumar Gangwar presented the Sixth Report (Hindi and English versions) of the Standing Committee on Agriculture on Action Taken by the Government on the recommendations contained in their Thirty-sixth Report (Tenth Lok Sabha) on Krishi Vigyan Kendras of the Ministry of Agriculture (Department of Agricultural Research and Education).

8. Report of Standing Committee on Defence

Shri B.K. Gadhvi presented the Second Report (Hindi and English versions) of the Standing Committee on Defence on Action Taken by Government on the recommendations contained in their Sixth Report (Tenth Lok Sabha) on 'Defence Policy, Planning and Management'.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.15 P.M.)



9. Matters Under Rule 377

- Shri Guman Mal Lodha raised a matter regarding need to resume conversion work of meter gauge line between Jodhpur and Marwar junction.
- (2) Shri Ram Tahal Choudhary raised a matter regarding need for early completion of Swarnrekha multi-purpose project in Bihar.
- (3) Shri K.P. Singh Deo raised a matter regarding need to prepare a pilot project to protect Chilika lake in Orissa from depletion.
- (4) Shri T. Govindan raised a matter regrading need to provide financial assistance for the schemes submitted by the Government of Kerala for undertaking anti-sea erosion works.
- (5) Dr. Arun Kumar Sarma raised a matter regarding need to clear the proposal for construction of dams on river Subansiri of Assam.
- (6) Shri P.C. Thomas raised a matter regarding need to provide central assistance for tourism development in the Eastern Hilly areas of Kottayam district in Kerala.
- (7) Shri Rajendra Agnihotri raised a matter regarding need to provide STD facility in important towns of Jhansi and Lalitpur districts in U.P.
- (8) Shri Mangat Ram Sharma raised a matter regarding need for expeditious implementation of Economic Package in respect of J & K.

10. Statutory Resolution under consideration

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 3rd December, 1996, continued:---

"That this House approves the Proclamation issued by the President on the 17th October, 1996 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The following members took part in the debate:---

- (1) Shri G.M. Banatwalla
- (2) Prof. Ompal Singh 'Nidar'
- (3) Smt. Ratna Singh
- (4) Shri M.P. Veerendrakumar

- (5) Shri Madhukar Sirpotdar
- (6) Shri Pramothes Mukherjee (Speech unfinished)

Discussion was not concluded.

11. Discussion under Rule 193

Smt. Geeta Mukherjee raised a discussion regarding India's Foreign Policy.

The following members took part in the debate:---

- (1) Shri Jaswant Singh
- (2) Shri Raghunandan Lal Bhatia
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Suresh Prabhu (Speech unfinished)

Discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th December, 1996)

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 5, 1996/Agrahayana 14, 1918 (Saka)

No. 49

11-00 A.M.

1. Starred Questions

Starred Question Nos. 201-204 were orally answered. Replies to Starred Question Nos. 205-220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1881-2110 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table-

- A copy of the Aircraft (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 2nd August, 1996, under section 14A of the Aircraft Act, 1934 together with an Explanatory Note thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Indian Airlines for the year 1994-95.
 - (ii) Annual Report of the Indian Airlines for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1995-96, under section 10 of the Railways Act, 1989.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, Noida, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the National Labour Institute, Noida, for the year 1994-95.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1995-96.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions):----
 - Memorandum of Understanding between the Bharat Aluminium Company Limited and the Ministry of Mines for the year 1996-97.
 - (ii) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 1996-97.
 - (iii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 1996-97.
- (9) A copy of the Indian Telegraph (First Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated the 7th February, 1996, under subsection (5) of section 7 of the Indian Telegraph Act, 1885.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th December, 1996 Rajya Sabha passed the Apprentices (Amendment) Bill, 1996.

5. Bill passed by Rajya Sabha-laid on the Table

The Apprentices (Amendment) Bill, 1996.

6. Statements by Ministers

- (i) The Minister of External Affairs made a statement on the visit of the President of People's Republic of China to India.
- (ii) The Minister of Defence made a statement on the supply of 40 SU-30 MK aircraft for the IAF from Russia.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.20 p.m.)

7. Matters under Rule 377

(1) Dr. Laxminarain Pandey raised a matter regarding need to expedite opening of a Central School at Mandsaur in Madhya Pradesh.

(2) Shri Girdhari Lal Bhargava raised a matter regarding need to release funds to Rajasthan for providing compensation to the victims affected by floods.

(3) Dr. Krupasindhu Bhoi raised a matter regarding need for early completion of irrigation projects in Western Orissa.

(4) Shri Ram Kripal Yadav raised a matter regarding need to ensure proper maintenance and repairs of National Highways in Bihar.

(5) Shri N.S.V. Chitthan raised a matter regarding need for an enquiry into the reasons for non-implementation of Central Projects in Tamil Nadu.

(6) Shri D. Venugopal raised a matter regarding need to lay Super Railway Lines in the coastal regions of Andhra Pradesh and Tamil Nadu.

(7) Shri Sanat Mehta raised a matter regarding need to hold elaborate discussion before reviewing Foreign Exchange Regulation Act.

8. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 3rd December, 1996, continued:----

"That this House approves the Proclamation issued by the President on the 17th October, 1996 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The following members took part in the debate :---

- (1) Shri Pramothes Mukherjee
- (2) Dr. Debi Prosad Pal
- (3) Shri Mukhtar Anis

(Lok Sabha adjourned at 3.17 P.M. and re-assembled at 3.32 P.M.)

- (4) Shri George Fernandes
- (5) Prof. Prem Singh Chandumajra
- (6) Shri Sontosh Mohan Dev
- (7) Shri Pramod Mahajan

Shri Inderjit Gupta replied to the Debate.

Shri H.D. Deve Gowda also spoke.

The Resolution was adopted.

9. Government Bill-Under Consideration

The Delhi Development (Amendment) Bill, 1996.

The motion for consideration of the Bill was moved by Dr. U. Venkateswarlu.

Shri Jag Mohan took part in the debate and his speech was not concluded.

Discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th December, 1996.)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4805LS-5-12-96.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Friday, December 6, 1996/Agrahayana 15, 1918 (Saka)

No. 50

11-01 A.M.

1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri K.J. Abbasi who was a member of Seventh and Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

After obituary reference, when Deputy Speaker called Starred Question No. 221, interruptions started in the House and Questions could not be taken up for oral answer. Starred Question Nos. 221—240 put down in the Order paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 2111—2288 would be printed in the official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 12 Noon and re-assembled at 2.04 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table :---

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential

Commodities Act, 1955:---

- S.O. 683(E) published in Gazette of India dated the 3rd October, 1996 notifying the Ruby Macons Limited, Vapi, as a mill producing newsprint.
- (ii) S.O. 684(E) published in Gazette of India dated the 3rd October, 1996 notifying the Sri Suryanarayana Paper and Board Private Limited, Nallur, as a mill producing newsprint.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1995-96.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Bharat Leather Corporaton Limited, Agra, for the year 1995-96.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1995-96.

- (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1995-96.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the ycar 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1995-96.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Pro-duct Development Centre, Agra, for the year 1995-96.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1995-96.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1995-96.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1995-96.
- (8) A copy each of the following papers (Hindi and English versions):----
 - (i) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.
 - Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Industry for the year 1996-97.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Calcutta, for the year 1995-96.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process Cum Product Development Centre, Meerut, for the year 1995-96.

- (11) A copy of the Life Insurance Corporation of India (Daily Allowances and Hotel Charges to Employees on Tour) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 422(E) in Gazette of India dated the 13th September, 1996 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:—
 - G.S.R. 418(E) published in Gazette of India dated the 12th September, 1996 making certain amendments in Schedule XIII to the Companies Act, 1956.
 - G.S.R. 423(E) published in Gazette of India dated the 13th September, 1996 making certain alterations in Schedule VI to the Companies Act, 1956.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 374(E) published in Gazette of India dated the 22nd August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
 - (ii) G.S.R. 380(E) published in Gazette of India dated the 30th August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
 - (iii) G.S.R. 381(E) published in Gazette of India dated the 30th August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 63/95-Cus., and 64/ 95-Cus., dated the 16th March, 1995.
 - (iv) G.S.R. 382(E) published in Gazette of India dated the 30th August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.

- (v) G.S.R. 390(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum rescinding the Notification No. 229/88-Cus., dated the 1st August, 1988.
- (vi) G.S.R. 391(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 152/94-Cus., dated the 13th July, 1994.
- (vii) G.S.R. 394(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 47/96-Cus., dated the 23rd July, 1996.
- (viii) G.S.R. 420(E) published in Gazette of India dated the 12th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
 - (ix) G.S.R. 441(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum making certain amendments in Notification No. 36/96-Cus., dated the 23rd July, 1996.
 - (x) G.S.R. 442(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum seeking to consolidate existing exemptions from the Special Duty of Customs leviable under the Finance Act, 1996.
 - (xi) G.S.R. 443(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum rescinding the notification No. 46/96-Cus., dated the 23rd July, 1996.
 - (xii) G.S.R. 463(E) published in Gazette of India dated the 9th October. 1996 together with an explanatory memorandum fixing the rate of interest at twenty per cent per annum under section 28AB of the Customs Act, 1962.
- (xiii) G.S.R. 491(E) published in Gazette of India dated the 24th October, 1996 together with an explanatory memorandum

prescribing an effective rate of customs duty of twenty per cent on components of fuel injection equipment, machinery for manufacture of fuel injection equipment and sub-components of fuel injection equipment.

- (xiv) G.S.R. 497(E) published in Gazette of India dated the 29th October, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus.. dated the 23rd July, 1996.
- (xv) G.S.R. 498(E) published in Gazette of India dated the 29th October, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 77/96-Cus., dated the 28th September, 1996.
- (xvi) G.S.R. 516(E) published in Gazette of India dated the 6th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) G.S.R. 342(E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 14/96-CE(NT), dated the 23rd July, 1996.
 - (ii) The Central Excise (Sixth Amendment) Rules, 1996 published in Notification No. G.S.R. 386(E) in Gazette of India dated the 31st August, 1996, together with an explanatory memorandum.
 - (iii) The Central Excise (Third Amendment) Rules, 1996 published in Notification No. G.S.R. 387(E) in Gazette of India, dated the 31st August, 1996, together with an explanatory memorandum.
 - (iv) G.S.R. 388(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 23/95-CE, dated the 30th May, 1995.
 - (v) G.S.R. 389(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum seeking

to prescribe a proforma of challan to be issued for movement or inputs.

- (vi) The Central Excise (Fifth Amendment) Rules, 1996 published in Notification No. G.S.R. 392(E) in Gazette of India dated the 31st August, 1996, together with an explanatory memorandum.
- (vii) G.S.R. 393(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 11/96-CE(NT) dated the 23rd July, 1996.
- (viii) G.S.R. 395(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.
 - (ix) The Central Excise (Seventh Amendment) Rules, 1996 published in Notification No. G.S.R. 404(E) in Gazette of India dated the 3rd September, 1996, together with an explanatory memorandum.
 - (x) G.S.R. 419(E) published in Gazette of India dated the 12th September. 1996 together with an explanatory memorandum seeking to exempt Pencil Sharpeners from Central Excise duty.
 - (xi) G.S.R. 438(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 17/96-CE dated the 23rd July, 1996.
- (xii) G.S.R. 439(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum rescinding the Notification No. 16/96-CE dated the 23rd July, 1996.
- (xiii) The Central Excise (Eighth Amendment) Rules, 1996 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum.
- (xiv) G.S.R. 464(E) published in Gazette of India dated the 9th October, 1996 together with an explanatory memorandum fixing the rate

- 9 of interest at twenty per cent per annum for the purposes of the Central Excise Act, 1944.
- (15) A copy of the Twenty-Sixth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1996, under section 29 of the Life Insurance Corporation Act, 1956.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1995-96, alongwith Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 1995-96.
- (17) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) Report on the working and activities of the Allahabad Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (ii) Report on the working and activities of the Punjab National Bank for the year 1995-26, alongwith Accounts and Auditors' Report thereon.
 - (iii) Report on the working and activities of the Indian Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (iv) Report on the working and activities of the Indian Overseas Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (v) Report on the working and activities of the UCO Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (vi) Report on the working and activities of the Andhra Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

- (vii) Report on the working and activities of the Corporation Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the Punjab and Sind Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
 - (1x) Revised Annual Report* on the working and activities of the Central Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report together with an explanatory statement.
- (18) (i) A copy of the Annual report (Hindi and English versions) of the Cashew Export Promotion Council of India for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, for the year 1995-96.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Reveiw (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1995-96.
- (20) A copy of the Tea Board (Write Off Losses) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 364(E) in Gazette of India dated the 14th August, 1996, under sub-section (3) of section 49 of the Tea Act, 1953.
- (21) A copy cach of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

^{*}Annual Report of the Central Bank of India was laid on the Table on the 13th September, 1996.

- (i) Review by the Government of the working of the India Tea and Restaurants Limited, for the year 1995-96.
- (ii) Annual Report of the India Tea and Restaurants Limited for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (22) A copy of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1996-97.
 - (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1996-97.
 - (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1996-97.

4. Announcement by Deputy Speaker

The Deputy Speaker made the following announcement:---

"As Hon'ble members are aware, a function to commemorate the 50th Anniversary of the first sitting of the Constituent Assembly will be held in the Central Hall on Monday, the 9th December, 1996 at 10.00 hrs. Honourable President will address the gathering.

As decided in the sitting of the Business'Advisory Committee held on the 26th November, 1996, the House will meet on Monday, the 9th December, 1996 at 14.00 hrs. instead of 11.00 hrs."

5. Report of the Committee on Absence of Members from the Sittings of the House

Shri A.G.S. Rambabu presented the First Report (Hindi and English versions)

of the Committee on Absence of Members from the Sittings of the House

6. Statement By Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th December, 1996.

7. Supplementary Demands for Grants (General) 1996-97

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General for 1996-97.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.18 P.M.

(Lok Sabha adjourned till 2 P.M. on Monday, the 9th December, 1996).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4851LS-6-12-96.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 9, 1996/Agrahayana 18, 1918 (Saka)

No. 51

2 P. M.

1. Starred Questions

4

Starred Question Nos. 241–244 were orally answered. Replies to Starred Question Nos. 245–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2289-2519 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.

- (2) (i) A copy of the Annual Report (Hindi and English versions) (Volume-I and II) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1994-95.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Port Trust, for the year, 1995-96.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Madras Port Trust, for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of Madras * Port Trust for the year 1995-96.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1996-97.

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- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1994-95.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Ayurved University, Jamnagar, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Ayurved University, Jamnagar, for the year 1995-96.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1995-96.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1995-96, together with Audit Report thereon.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1995-96.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Karnataka, for the year 1995-96.
 - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year 1995-96.
 - (22) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samatha Society, Andhra Pradesh, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samatha Society, Andhra Pradesh, for the year 1995-96.
 - (23) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Gujarat, for the year 1995-96.
 - (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 1995-96.
 - (25) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of University of Delhi, Delhi for the year 1992-93, together with Audit Report thereon.
 - (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1994-95.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1994-95.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi for the year 1993-94.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, for the year 1993-94.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1995-96, together with Audit Report thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1993-94.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1994-95.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Hill University, Shillong, for the year 1995-96.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1994-95, together Audit Report thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 1995-96.

4. Leave of absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :--

1. Shrimati Bhavana Chikhalia	10 July, 1996 to 26 July, 1996
2. Shrimati Vasundhara Raje	10-July, 1996 to 2 August, 1996 and 26 August, 1996 to 13 September, 1996.
3. Shri P. Kodanda Ramaiah	26 August, 1996 to 13 September, 1996
4. Shri S.D.N.R. Wadiyar	26 August, 1996 to 13 September, 1996.

5. Report of the Joint Committee

Smt. Geeta Mukherjee presented the Report (Hindi and English versions) of the Joint Committee on the Constitution (Eighty-first Amendment) Bill, 1996.

6. Evidence before Joint Committee

Smt. Geeta Mukherjee laid on the Table the record of evidence tendered before the Joint Committee on the Constitution (Eighty-first Amendment) Bill, 1996.

7. Matters Under Rule 377

(1) Shri Raj Keshar Singh raised a matter regarding need for construction of an overbridge at railway crossing near Jaunpur, U.P. on National Highway No. 56.

(2) Shri Amar Pal Singh raised a matter regarding need for taking urgent steps for protecting the interests of sugarcane growers.

(3) Shri Mullappally Ramachandran raised a matter regarding need to allocate adequate funds for repair and maintenance of railway tracks in Kerala especially in Shornur and Mangalore Sector.

(4) Shri Kodikunnil Suresh raised a matter regarding need to set up Cashew Board to protect the interests of farmers and Cashew nut Workers.

(5) Shri Kunwar Sarvaraj Singh raised a matter regarding need to expedite completion of a bye-pass and a bridge near Varanasi in U.P.

(6) Dr. M. Jagannath raised a matter regarding need to provide financial assistance to shrimp farmers affected by hurricane in East Godavari district, Andhra Pradesh.

(7) Shri Amar Roy Pradhan raised a matter regarding need to provid financial assistance for early completion of the Teesta Barrage Project of North Bengal.

(8) Shri Bachi Singh Rawat raised a matter regarding need to initiate action on setting up separate Uttaranchal State.

7

8. Government Bill-Under Consideration

The Delhi Development (Amendment) Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Dr. U. Venkateswarlu on the 5th December, 1996 continued.

The following members took part in the debate :---

(1) Shri Jagmohan

(2) Shri Naval Kishore Rai

(3) Shri Jai Prakash Agarwal

(4) Dr. Asim Bala

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th December, 1996.)

S. GOPALAN,

Secretary-General.

MGIP(PLU)MFND-4886LS-9-12-96.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 10, 1996/Agrahayana 19, 1918 (Saka)

No. 52

11.01 A. M.

1. Starred Questions

Starred Question Nos. 261–263 and 265 were orally answered. Replies to Starred Question Nos. 264 and 266–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2520-2728 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1996 (Hindi and English versions) Published in Notification No. 75/F. No. EP. 16(3)/92 in Gazette of India dated the 19th September, 1996, under sub-section (5) of the section 45 of the Food Corporation Act, 1964.
- (2) A copy of the Notification No. S.O. 478(E) (Hindi and English versions) published in Gazette of India dated the 4th July, 1996 containing corrigendum to the Notification No. S.O. 340(E) dated the 17th April, 1995, issued under section 3 of the Essential Commodities Act, 1955.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1994-95, alongwith Audited Accounts.

- (ii), A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1994-95.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 1995-96.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1995-96.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1994-95.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1995-96.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1995-96, alongwith Audited Accounts, and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Madras Fertilizers Limited, Madras, for the year 1995-96.
 - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 1995-96.
 - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) A copy each of the following papers (Hindi and English versions):----
 - (i) Memorandum of Understanding between the Paradeep Phosphates Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1996-97.
 - (ii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1996-97.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
 - The Border Security Force Junior Engineer (Civil) (Group 'C' Posts) Recruitment Rules, 1995 published in Notification No. G.S.R. 457 in Gazette of India dated the 26th October, 1996.
 - (2) The Border Security Force (Medical Officers Cadre) Rules, 1996 published in Notification No. G.S.R. 458 in Gazette of India dated the 26th October, 1996.

4. Statements of the Public Accounts Committee

Dr. Murli Manohar Joshi laid on the Table (Hindi and English versions) the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 12th Report (8th Lok Sabha) on Cash assistance for export of ossein and export of Railway Wagons to a foreign Country.
- (2) 59th Report (8th Lok Sabha) on Drought Prone Area Programme.
- (3) 121st Report (8th Lok Sabha) on Review of the working of Controllerate of Procurement.
- (4) 130th Report (8th Lok Sabha) on Overall Reivew of Sixth Five Year Plan in respect of Posts and Telegraphs Department.

- (5) 154th Report (8th Lok Sabha) on Cash assistance for export of Iron Castings.
- (6) 183rd Report (8th Lok Sabha) on Review of Working of Calcutta Telephones.
- (7) 184th Report (8th Lok Sabha) on New Delhi-Ambala Coaxial Expansion Scheme.
- (8) 4th Report (9th Lok Sabha) on Induction of an Aircraft in the Indian Air Force.
- (9) 19th Report (9th Lok Sabha) on Avoidable Extra Expenditure on the purchase of Cross-Bar Telephone Exchange Equipment for various Exchanges
- (10) 37th Report (10th Lok Sabha) on Integrated Rural Development Programme.
- (11) 43rd Report (10th Lok Sabha) on Heavy Water Plant, Tuticorin.
- (12) 99th Report (10th Lok Sabha) on Marketing by Indian Railways
- (13) 108th Report (10th Lok Sabha) on Madras Port Trust.
- (14) 115th Report (10th Lok Sabha) on Import of Life-Expired Ammunition.
- (15) 117th Report (10th Lok Sabha) on Induction of an Aircraft.

5. Statements of the Standing Committee on External Affairs

Shri Atal Bihari Vajpayee laid on the Table the following Statements showing action taken by Government on the recommendations contained in the following Reports:—

- (1) Fifth Report (Tenth Lok Sabha) on Action Taken on the recommendations contained in the Second Report of the Committee on Demands for Grants of Ministry of External Affairs for 1994-95.
- (2) Seventh Report (Tenth Lok Sabha) on Action Taken on the recommendations contained in the Third Report of the Committee on Passport facilities.
- (3) Eighth Report (Tenth Lok Sabha) on Action Taken on the recommendations contained in the Fourth Report of the Committee on Situation Prevailing in Pakistan Occupied Kashmir and Northern Areas.

(4) Tenth Report (Tenth Lok Sabha) on Action Taken on the recommendations contained in the Sixth Report of the Committee on Demands for Grants of the Ministry of External Affairs for 1995-96.

6. Statement by Minister

The Minister of Food, Civil Supplies, Consumer Affairs and Public Distribution made a statement on rise in prices of wheat.

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.37 P.M.)

7. Matters under Rule 377

(1) Dr. Ram Lakhan Singh raised a matter regarding need to evolve an Action Plan to check soil erosion being caused by Chambal.

(2) Shri Santosh Kumar Gangwar raised a matter regarding need for early implementation of package of concessions declared in 1995 for the benefit of telephone consumers in rural areas.

(3) Kum. Mamta Banerjee raised a matter regarding need to include 'right to work' as a fundamental right.

(4) Shri Bheru Lal Meena raised a matter regarding need to protect the interests of working class in private sector.

(5) Shri Naval Kishore Rai raised a matter regarding need to allot funds to State Government of Bihar for repair and maintenance of roads in Sitamarhi district.

(6) Shri Baju Ban Riyan raised a matter regarding need to augment television facilities in and around Agartala.

(7) Shri Sukhlal Kushwaha raised a matter regarding need to provide compensation to the victims of train accident at Birahuli railway crossing in Satna district, M.P.

(8) Shri Bhim Prasad Dahal raised a matter regarding need to provide adequate funds to Sikkim for development of proper infrastructure.

8. Government Bill-Passed

The Delhi Development (Amendment) Bill, 1996.

Discussion on the motion for consideration of the Bill moved by Dr. U. Venkateswarlu on the 5th December, 1996 continued.

7

The following members took part in the debate:----

- (1) Shri Vijay Goel
- (2) Shri Balai Ray
- (3) Shri B.L. Sharma Prem
- (4) Shri Nitish Kumar
- (5) Shri R.L.P. Verma

Dr. U. Venkateswarlu replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. U. Venkateswarlu.

The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

The Maulana Azad National Urdu University Bill, 1996, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri S.R. Bommai.

The following members took part in the debate:---

- (1) Shri Jagmohan
- (2) Kum. Mamata Banerjee
- (3) Shri M.P. Veerendra Kumar
- (4) Shri Syed Masudal Hossain
- (5) Prof. Rasa Singh Rawat (Speech unfinished)

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 1996)

S. GOPALÁN, Secretary-General.

MGIP(PLU)MRND-4933LS-10-12-96

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 11, 1996/Agrahayana 20, 1918 (Saka)

No. 53

11.02 A. M.

1. Starred Questions

Starred Question Nos. 281-284 were orally answered. Replies to Starred Question Nos. 285-300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2729-2878 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 1995-96, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 1995-96.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1995-96, together with Audit Report thereon.

- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute Astrophysics, Bangalore, for the year 1995-96.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Vigyan Prasar, New Delhi, for the year 1995-96.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Academy of Sciences, Allahabad, for the year 1995-96.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - Statement (Hindi and English versions) regarding Review by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1995-96.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Agharkar Research Institute, Pune, for the year 1995-96.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1995-96.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1995-96.
- (10) (i) A copy of the annual Report (Hindi and English versions) of the National MST Radar Facility, Gadanki, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National MST Radar Facility, Gadanki, for the year 1995-96.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1995-96.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1995-96.
- - (1) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 1995-96.
 - (2) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (14) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1995-96.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1995-96, together with Audit Report thereon.
- (16) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1995-96.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to the Lok Sabha in regard to the Income-Tax (Amendment) Bill, 1996, passed by the Lok Sabha on the 3rd December, 1996.

5. Report of the committee on Private Members' Bills and Resolutions

Shri Suraj Bhan presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of the Business Advisory Committee

Shri Srikanta Kumar Jena presented the Eighth Report of the Business Advisory Committee.

7. Statements of the Public Accounts Committee

Dr T. Subbarami Reddy laid on the Table (Hindi and English versions) of the statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports;

- (1) 140th Report (7th Lok Sabha) on Semi-Finished Steel Products and Beedi Workers Welfare Cess.
- (2) 40th Report (8th Lok Sabha) on District Industries Centres Programme.
- (3) 104th Report (8th Lok Sabha) on Union Excise Duties

- (4) 108th Report (8th Lok Sabha) on (i) Purchase of residential building at San Francisco; (ii) Avoidable expenditure—Purchase and repair of building in Dublin.
- (5) 30th Report (10th Lok Sabha) on Union Excise Duties—Price Lists.
- (6) 36th Report (10th Lok Sabha) on Refunds of Central Excise Duties.
- (7) 73rd Report (10th Lok Sabha) on Family Welfare Programme.
- (8) 80th Report (10th Lok Sabha) on Union Excise Duties—Non Vacation of Stay Orders from the Court.
- (9) 94th Report (10th Lok Sabha) on Disinvestment of Government shareholding in selected Public Sector Enterprises during 1991-92.
- (10) 119th Report (10th Lok Sabha) on Drawback of Duties—Fraudulent Drawback.

8. The Uttar Pradesh Budget

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1996-97.

(Lok Sabha Adjourned at 1.15 P.M. and re-assembled at 2.22 P.M.)

9. Matters under Rule 377

(1) Shri Nand Kumar Sai raised a matter regarding need to release adequate funds for early completion of Kelo dam project in Raigarh district, Madhya Pradesh.

(2) Dr. Ramesh Chand Tomar raised a matter regarding need for construction of an under bridge at Gaushala railway crossing in Ghaziabad, U.P.

(3) Shri Dhirendra Aggarwal raised a matter regarding need to expedite completion of Auranga Hydro Reservoir Project in Southern Bihar.

(4) Shri Bijoy Krishna Handique raised a matter regarding need for construction of a foot path on the railway bridge on the river Dilli between Borhat and Namrup in Sibsagar district, Assam.

(5) Shri Virendra Kumar Singh raised a matter regarding need for construction of an overbridge near Shankarpur Gumati on Dawoodnagar-Aurangabad National Highway. (6) Shri Ramashray Prasad Singh raised a matter regarding need to provide financial assistance to Government of Bihar for completion of Punpun-Dargha-Morehar Irrigation Project.

(7) Shri Major Singh Uboke raised a matter regarding need to look into the problems of farmers whose cultivatatable land falls beyond barbed wire fencing on Indo-Pak border in Punjab.

(8) Shri Iswar Prasanna Hazarika raised a matter regarding need to include construction of a road bridge at Chowkighat on National Highway No. 52 in Sonitpur district, Assam in plan outlay.

10. Government Bill-Under Consideration

The Maulana Azad National Urdu University Bill, 1996, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri S.R. Bommai on the 10th December, 1996, continued.

The following members took part in the debate:---

- (1) Prof. Rasa Singh Rawat
- (2) Shri G.M. Banatwalla
- (3) Shri Ramashray Prasad Singh
- (4) Shri Rambahadur Singh
- (5) Shri Ram Kripal Yadav (Speech unfinished)

The discussion was not concluded.

11. Discussion under Rule 193

Shri Chitta Basu raised a discussion regarding rise in prices of essential commodities.

The following members took part in the debate:---

- (1) Smt. Sushma Swaraj
- (2) Shri Dileep Singh Bhuria
- (3) Shri Haradhan Roy

(4) Shri V.V. Raghavan

(5) Shri Prakash Vishwanath Paranjpe

- (6) Dr. Laxminarain Pandey
- (7) Shri Pinaki Misra (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 Å.M. on Thursday, the 12th December, 1996)

S. GOPALAN, Secretary-General.

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LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Thursday, December 12, 1996/Agrahayana 21, 1918 (Saka)

No. 54

11.01 A.M.

1. Starred Questions

Starred Question Nos. 301, 302, 304, 305, 307, 309 and 310 were orally answered. Replies to Starred Question Nos. 303, 306, 308 and 311—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2879-3114 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Cable Television Networks (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 459(E) in Gazette of India dated the 8th October, 1996, under subsection (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1996-97.
- (3) A copy of the Employees' State Insurance (Central) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 522 in Gazette of India dated the 16th November, 1996, under sub-section (4) of section 97 of the Employees' State Insur-

ance Act, 1948.

- (4) A copy of the Workmen's Compensation (Venue of Proceedings) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 451 (E) in Gazette of India dated the 1st October, 1996, under section 36 of the Workmen's Compensation Act, 1923.
- (5) A copy of the Employces Provident Funds (Amendment) Scheme, 1996 (Hindi and English versions) published in Notification No. G.S.R. 283 in Gazette of India dated the 2nd February, 1996, under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- - (a) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1995-96.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1995-96; alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1995-96.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1995-96, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited for the year 1995-96.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Metallurgical and Engineering Consultants (India) Limited, for the year 1995-96.
 - (ii) Annual Report of the Metallurgical and Engineering Con-

sultants (India) Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4.5

- (e) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 1996-97.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 1996-97.
- *(9) A copy of the treaty (Hindi and English versions) between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on sharing of the Ganga/Ganges waters at Farakka.

4. Statements of the Public Accounts Committee

DR. MURLI MANOHAR JOSHI laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 92nd Report (7th Lok Sabha) on Purchase and Stores
- (2) 93rd Report (7th Lok Sabha) on Wheel & Axle Plant
- (3) 126th Report (7th Lok Sabha) on Central Railway Idling of Imported Invertors and Deposit Works on Railways
- (4) 192nd Report (7th Lok Sabha) on Western Railway Immobilisation of Railway coaches consequent on fire during shooting of 'The Burning Train' and Eastern Railway — Damages to and deficien-

^{*} Laid at 5-12 p.m.

cies in wagons delivered to a Steel Plant

- (5) 199th Report (7th Lok Sabha) on Wagon availability on the Railways.
- (6) 2nd Report (8th Lok Sabha) on Metro Railway, Calcutta.
- (7) 10th Report (8th Lok Sabha) on Coaching Services.
- (8) 66th Report (8th Lok Sabha) on Western Railway Construction of a metre gauge line from Dabla to Singhana.
- (9) 10th Report (9th Lok Sabha) on Manickgarh-Chandur New BG Line and Chitradurg-Rayadurg New MG Line.
- (10) 12th Report (9th Lok Sabha) on Railway Electrification.
- (11) 13th Report (9th Lok Sabha) on Metropolitan Transport Project, Calcutta.
- (12) 16th Report (10th Lok Sabha) on Wheel and Axle Plant, Yelahanka.
- (13) 22nd Report (10th Lok Sabha) on Madras Atomic Power Project.
- (14) 67th Report (10th Lok Sabha) on Uneconomic purchase of engines for Shaktiman vehicles.

5. Report of the Committee on Subordinate legislation

SHRI KRISHAN LAL SHARMA presented the First and Second Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Statement by Prime Minister

The Prime Minister made a statement on the signing of a treaty on the sharing of Ganga Waters at Farakka with Bangladesh.

7. Motion regarding Eighth Report of the Business Advisory Committee

Shri Srikanta Kumar Jena moved the following:----

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 11th December, 1996."

The motion was adopted.

8. Question of Privilege

The Speaker gave his ruling in regard to the question of privilege given notice of by Shri Lalmuni Chaubey against Prof. K. Venkatagiri Gowda, a former member, for allegedly commiting a breach of privilege and contempt of the House by making derogatory references to the Prime Minister and some members of the House in a book authored by him and witheld his consent to the raising of the question of privilege since the notice was not accompanied by the document and also the notice was not addressed to the Secretary-General.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.46 P.M.)

9. Matters under Rule 377

(1) Shri Vijay Annaji Mude raised a matter regarding need to represent farmers interests on the Agriculture Price Commission.

(2) Dr. Satyanarayan Jatiya raised a matter regarding need to formulate concrete policies for development of Scheduled Castes and Scheduled Tribes and to make National Scheduled Caste and Scheduled Tribe Commission more effective.

(3) Kumari Farida Topno raised a matter regarding need to recall the sacrifice made by tribal heroes during the freedom struggle.

(4) Shri Sriballav Panigrahi raised a matter regarding need to name the National Institute of Mass Communication after Dr. Radha Nath Rath, a veteran freedom fighter of Orissa.

(5) Shri Sukhdeo Paswan raised a matter regarding need to clear the 'Backlog' in vacancies for SC/STs.

(6) Shri Ram Chandra Dome raised a matter regarding need to take up doubling and electrification of Andal-Sainthia section of Eastern Railway.

(7) Shri N. Dennis raised a matter regarding need for immediate repair and maintenance of the National Highway No. 47 in Tamil Nadu.

(8) Shri Ram Bahadur Singh raised a matter regarding need to declare ancient Shiva temple at Mehdar, Distt. Siwan as a national monument.

(9) Shri Priya Ranjan Das Munshi raise a matter regarding need to provide additional special support to Industrial Units in Howrah for purchase of pollution control devices.

10. Government Bill—Under Consideration

The Maulana Azad National Urdu Universy Bill, 1996 as passed by the Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri S.R. Bommai on the 10th December, 1996 continued.

The following members took part in the debate:---

- (1) Shri Ram Kripal Yadav
- (2) Prof. Ompal Singh Nidar
- (3) Shri Qamarul Islam
- (4) Shri Anant Gangaram Geete
- (5) Shri Iliyas Azmi
- (6) Shri Nakli Singh
- (7) Shri Nitish Kumar
- (8) Shri Kalpnath Rai
- (9) Dr. Shafiqur Rehman Barg
- (10) Shri Mangat Ram Sharma
- (11) Shri I.D. Swami

The discussion was not concluded.

11. Discussion under Rule 193

Discussion regarding rise in prices of essential commodities raised by Shri Chitta Basu on the 11th December, 1996 continued.

The following members took part in the debate:---

- (1) Shri Pinaki Misra
- (2) Shri Shivraj V. Patil
- (3) Shri Pramothes Mukherjee
- (4) Shri Bhakta Charan Das
- (5) Shri Ram Kripal Yadav
- (6) Shri Amar Pal Singh
- (7) Shri Jai Prakash
- (8) Shri Subrata Mukherjee
- (9) Shri Mohd. Ali Ashraf Fatmi
- (10) Shri Ramashray Prasad Singh
- (11) Shri Lakshman Singh
- (12) Shri Chaman Lal Gupta
- (13) Shri Nirmal Kanti Chatterjee

(14) Shri Rajiv Pratap Rudy

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th December, 1996.

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Friday, December 13, 1996/Agrahayana 22, 1918 (Saka)

No. 55

11.02 A. M.

1. Adjournment of the House

As soon as the House met, several members raised the question regarding India's stand on issues relating to labour standards, multilateral investments and information technology at W.T.O's Ministerial Conference being held at Singapore. Sharing the sentiments of the House, the Speaker directed the Government to ascertain the position immediately and report to the House. The House was adjourned to meet again at 2.00 P.M.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 321-340 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3115—3284 would be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.15 A.M. and re-assembled at 2.01 P.M.)

3. Papers laid on the Table

The following papers are laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (a) (i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1995-96.

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1995-96.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1995-96, under section 19 of the Coir Industry Act, 1953.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Coir Board, Kochi, for the year 1995-96.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1995-96.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo German Tool Room, Ahmedabad, for the year 1995-96.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Indore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Indore, for the year 1995-96.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, Ludhiana, for the year 1995-96.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Jamshedpur, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Jamshedpur, for the year 1995-96.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 1995-96.
- (9) A copy of the Coinage (Standard weight and Remedy of Commemorative Coins of Five Rupees, containing Copper Seventyfive percent and Nickel Twenty-five percent) coined with the theme "Towards Ever Green Revolution" Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 519(E) in Gazette

of India dated the 11th November, 1996 under sub-section (3) of section 21 of the Coinage Act, 1906.

- (9a) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) The Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1996 published in Notification No. G.S.R. 486(E) in Gazette of India dated the 22nd October, 1996, together with an explanatory memorandum.
 - (ii) G.S.R. No. 399 (E) published in Gazette of India dated the 3rd September, 1996, together with an explanatory memorandum making certain amendments in the notification No. 126/94-Cus. dated the 3rd June, 1994.
 - (iii) G.S.R. 490(E), published in Gazette of India dated the 23rd October, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 104/95-Cus. dated the 30th May, 1995.
 - (iv) G.S.R. 527(E) published in Gazette of India dated the 19th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 177/94-Cus. dated the 21st October, 1994.
 - (v) S.O. No. 160 (E) published in Gazette of India dated the 28th February, 1996, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of imports.
 - (vi) S.O. 161(E), published in Gazette of India dated the 28th February, 1996 together with an explanatory memorandum regading revised rates of exchange for conversion of certain foregin currencies into Indian currency or vice-versa for the purposes of assessment of exports.
 - (vii) S.O. 189(E), published in Gazette of India dated the 14th March, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of imports, together with a corrigendum thereto published in Notification No. S.O. 241(E) dated the 22nd March, 1996.

- (viii) S.O. 190(E) published in Gazette of India dated the 14th March, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of exports, together with a corrigendum thereto published in Notification No. S.O. 242(E) dated the 22nd March, 1996.
 - (ix) S.O. 221(E) published in Gazette of India dated the 19th March, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of imports.
 - (x) S.O. 222(E) published in Gazette of India dated the 19th March, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
 - (xi) S.O. 246(E) published in Gazette of India dated the 25th March, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xii) S.O. 247(E) published in Gazette of India dated the 25th March, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xiii) S.O. 314(E) published in Gazette of India dated the 24th April, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xiv) S.O. 315(E) published in Gazette of India dated the 24th April, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

- (xv) S.O. 377(E) published in Gazette of India dated the 28th May, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xvi) S.O. 378(E) published in Gazette of India dated the 28th May, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (xvii) S.O. 456(E) published in Gazette of India dated the 25th June, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xviii) S.O. 457(E) published in Gazette of India dated the 25th June, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
 - (xix) S.O. 538(E) published in Gazette of India dated the 25th July, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
 - (xx) S.O. 539(E) published in Gazette of India dated the 25th July, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
 - (xxi) S.O. 591(E) published in Gazette of India dated the 27th August, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xxii) S.O. 592(E) published in Gazette of India dated the 27th August, 1996 together with an explanatory memorandum regarding

revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.

- (xxiii) S.O. 653(E) published in Gazette of India dated the 25th September, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xxiv) S.O. 654(E) published in Gazette of India dated the 25th September, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of exports.
- (xxv) S.O. 746(E) published in Gazette of India dated the 28th October, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of imports.
- (xxvi) S.O. 747(E) published in Gazette of India dated the 28th October, 1996 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of exports.
- (10) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
 - (i) The Service Tax (Second Amendment) Rules, 1996 published in Notification No. G.S.R. 541(E) in Gazette of India dated the 26th November, 1996, together with an explanatory memorandum.
 - (ii) G.S.R. 542(E) published in Gazette of India dated the 26th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 5/96-Service Tax dated the 3rd April, 1996.
 - (iii) G.S.R. 543(E) published in Gazette of India dated the 26th November, 1996 together with an explanatory memorandum seeking to exempt the taxable service provided by any insurer carrying a general insurance business, for non-life insurance

premium, to Diplomatic Missions of specified 73 countries from the whole of the Service Tax leviable thereon.

- (11) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:----
 - (i) The Income-Tax (Fifth Amendment) Rules, 1996 published in Notification No. S.O. 808(E) in Gazette of India dated the 21st November, 1996.
 - (ii) The Income-Tax (Sixth Amendment) Rules, 1996 published in Notification No. S.O. 810(E) in Gazette of India dated the 22nd November, 1996.
- (12) A copy of the Companies (Issue of Share Certificates) Amendment Rules, 1996 (Hindi and English versions) Published in Notification No. G.S.R. 476(E) in Gazette of India dated the 16th October, 1996 under sub-section (3) of section 642 of the Companies Act, 1956.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) The Central Excise (Ninth Amendment) Rules, 1996 published in Notification No. G.S.R. 531(E) in Gazatte of India dated the 20th November, 1996, together with an explanatory memorandum.
 - (ii) The Adhoc Exemption Order No. 52/17/96-CX dated the 22nd November, 1996 seeking to exempt from the payment of whole of the excise duty leviable on X-Ray plant to be installed in the Charitable dispensary of Ramakrishna Mission Vidyapith, Bihar.
- (14) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended the 31st March, 1995.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Bombay, for the year 1995-96, alongwith Audited Accounts, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Bombay, for the year 1995-96.

- (16) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1996, under section 638 of the said Act.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981:---
 - (i) Annual Report of the National Bank for Agriculture and Rural Development, Bombay, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Review by the Government of the working of the National Bank for Agriculture and Rural Development, Bombay, for the year 1995-96.
 - (iii) Statistical Statements on the Annual Report of the National Bank for Agriculture and Rural Development, Bombay, for the year 1995-96.
- (18) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon:---
 - (i) Shri Visakha Grameena Bank, Srikakulam.
 - (ii) Kisan Gramin Bank, Budaun.
- (19) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1996, together with Auditor's Report thereon:—
 - (i) Mithila Kshetriya Gramin Bank, Darbhanga.
 - (ii) Varada Grameena Bank, Kumta.
 - (iii) Krishna Grameena Bank, Gulbarga.
 - (iv) Himachal Gramin Bank, Mandi.
 - (v) Chambal Kshetriya Gramin Bank, Murena.
 - (vi) Malwa Gramin Bank, Sangrur.
 - (vii) Parvatiya Gramin Bank, Chamba.
 - (viii) Siwan Kshetriya Gramin Bank, Siwan.
 - (ix) Tulsi Gramin Bank, Banda.

- (xi) Rajgarh-Schore Kshetriya Gramin Bank, Schore.
- (xii) Marathwada Gramin Bank, Nanded.
- (xiii) Fatehpur Kshetriya Gramin Bank, Fatehpur.
- (xiv) Devi Patan Kshetriya Gramin Bank, Gonda.
- (xv) Pinakini Grameena Bank, Nellore.
- (xvi) Bundelkhand Kshetriya Gramin Bank, Tikamgarh.
- (xvii) Begusarai Kshetriya Gramin Bank, Begusarai.
- (xviii) Gomti Gramin Bank, Jaunpur.
 - (xix) North Malabar Gramin Bank, Kannur.
 - (xx) Sravasthi Gramin Bank, Bahraich.
 - (xxi) Alaknanda Gramin Bank, Pauri (Garhwal).
- (xxii) Junagadh-Amreli Gramin Bank, Jungadh.
- (xxiii) Kashi Gramin Bank, Varanasi.
- (xxiv) Cauvery Grameena Bank, Mysore.
- (xxv) Muzaffarnagar Keshetriya Gramin Bank, Muzaffarnagar.
- (xxvi) Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur.
- (xxvii) Saryu Gramin Bank, Lakhimpur Kheri.
- (xxviii) Saran Kshetriya Gramin Bank, Chapra.
 - (xxix) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri.
 - (xxx) Shivalik Kshetriya Gramin Bank, Hoshiarpur.
- (xxxi) Thane Gramin Bank, Thane.
- (xxxii) Shri Venkateswara Grameena Bank, Chittoor.
- (xxxiii) Jamuna Gramin Bank, Agra.
- (xxxiv) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur.
- (xxxv) Marwar Gramin Bank, Pali.
- (xxxvi) Malaprabha Grameena Bank, Dharwad.
- (xxxvii) Hindon Gramin Bank, Ghaziabad.
- (xxxviii) Akola Gramin Bank, Akola.
- (xxxix) Farrukhabad Gramin Bank, Farrukhabad.
 - (xl) Ambala-Kurukshetra Gramin Bank, Ambala.
 - (xli) Sri Ganganagar Kshetriya Gramin Bank, Sriganganagar.
 - (xlii) Bhilwara-Ajmer Kshetriya Gramin Bank, Bhilwara.
 - (xliii) Chhatrasal Gramin Bank, Orai (Distt. Jalaun).

- (xliv) Koraput Panchabati Gramya Bank, Jeypore.
- (xly) Ganga Yamuna Gramin Bank, Dehradun.
- (xlvi) Kshetriya Kisan Gramin Bank, Mainpuri.
- (xlvii) Chhindwara-Seoni Kshetriya Gramin Bank, Chhindwara.
- (xlviii) Sahdol Kshetriya Gramin Bank, Sahdol.
 - (xlix) Nainital-Almora Kshetriya Gramin Bank, Nainital.
 - (1) Jamnagar Rajkot Gramin Bank, Jamnagar.
 - (li) Surat-Bharuch Gramin Bank, Bharuch.
 - (lii) Aravali Kshetriya Gramin Bank, Sawai Madhopur.
 - (liii) Gorakhpur Kshetriya Gramin Bank, Gorakhpur.
 - (liv) Sri Saraswathi Grameena Bank, Adilabad.
 - (lv) Vallalar Grama Bank, Cuddalore.
 - (lvi) Sahyadri Gramin Bank, Shimoga.
 - (lvii) Bhandara Gramin Bank, Bhandara.
 - (lviii) Vaishali Kshetriya Gramin Bank, Muzaffarpur.
 - (lix) Hazaribag Kshetriya Gramin Bank, Hazaribagh.
 - (lx) Thar Aanchalik Gramin Bank, Jodhpur.
 - (lxi) Mewar Aanchalik Gramin Bank, Udaipur.
 - (lxii) Bhojpur-Rohtas Gramin Bank, Arrah.
 - (1xiii) Visveshvaraya Grameena Bank, Mandya.
 - (lxiv) Manjira Grameena Bank, Sangareddy.
 - (lxv) Ranchi Kshetriya Gramin Bank, Ranchi.
 - (lxvi) Kalpatharu Grameena Bank, Tumkur.
- (lxvii) Magadh Gramin Bank, Gaya.
- (lxviii) Nagaland Rural Bank, Kohima.
 - (lxix) Gopalganj Kshetriya Gramin Bank, Gopalganj.
 - (1xx) Vidisha-Bhopal Kshetriya Gramin Bank, Vidisha.
 - (lxxi) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri.
- (lxxii) Yavatmal Gramin Bank, Yavatmal.
- (lxxiii) Kanpur Kshetriya Gramin Bank, Kanpur.
- (lxxiv) Basti Gramin Bank, Basti.
- (lxxv) Rani Laxmibai Kshetriya Gramin Bank, Jhansi.
- (lxxvi) Chitradurga Gramin Bank, Chitradurga.
- (lxxvii) Buldana Gramin Bank, Buldana.

- (lxxviii) Golconda Grameena Bank, Hyderabad.
 - (lxxix) Dhenkanal Gramya Bank, Dhenkanal.
 - (lxxx) Kalahandi Anchalika Gramya Bank, Bhawanipatna.
 - (lxxxi) Sree Anantha Grameena Bank, Anantapur.
- (lxxxii) Bikaner Kshetriya Gramin Bank, Bikaner.
- (Ixxxiii) Samastipur Kshetriya Gramin Bank, Samastipur.
- (lxxxiv) Madhubani Kshetriya Gramin Bank, Madhubani.
- (lxxxv) Samyut Kshetriya Gramin Bank, Azamgarh.
- - (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 1995-96.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills' Research Association, Mumbai, for the year 1995-96.
- (23) A copy of the Notification No. S.O. 655(E) (Hindi and English versions) published in Gazette of India dated the 26th September, 1996 making certain amendments in the Foreign Trade (Exemption from Application of Rules in certain cases) Order, 1993, under sub-section (3) of section 19 of the Foreign Trade (Development and Regulation) Act, 1992.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Mumbai, for the year 1995-96 alongwith Audited Accounts.
 - (li) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics and Linoleums Export Promotion Council, Mumbai, for the year 1995-96.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1994-95.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1995-96.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1995-96, alongwith Audited Account^c and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1995-96 (Volumes I and II).
 - (ii) Annual Report of the Coal India Limited, Calcutta, and its subsidiary Companies for the year 1995-96 (Volumes I and II) for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers

during the various sessions of Ninth, Tenth and Eleventh Lok Sabha:—

(i)	Statement No. XXI	First Session, 1989	Ninth
(ii)	Statement No. XXXV	Third Session, 1990	Lok Sabha
(iii)	Statement No. XXXV	First Session, 1991	1
(iv)	Statement No. XXIX	Second Session, 1991	
(v)	Statement No. XXXI	Third Session, 1992	
(vi)	Statement No. XXVIII	Fourth Session, 1992	
(vii)	Statement No. XXV	Sixth Session, 1993	
(viii)	Statement No. XXI	Seventh Session, 1993	
(ix)	Statement No. XX	Eighth Session, 1993	Tenth Lok Sabha
(x)	Statement No. XVIII	Ninth Session, 1994	LOK Sabha
(x i)	Statement No. IX	Tenth Session, 1994	
(xii)	Statement No. XIII	Eleventh Session, 1994	
(xiii)	Statement No. XI	Twelfth Session, 1994	
(xiv)	Statement No. IX	Thirteenth Session, 1995	
(xv)	Statement No. VI	Fourteenth Session, 1995	
(xvi)	Statement No. IV	Fifteenth Session, 1995	
(xvii)	Statement No. III	Sixteenth Session, 1996	
(xviii)	Statement No. 1 (Vol. I & II)	Second Session, 1996	Eleventh Lok Sabha

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (1) That at its sitting held on the 12th December, 1996 Rajya Sabha passed the Provisions of the Panchayats (Estension to the Scheduled Areas) Bill, 1996.
- (2) That at its sitting held on the 12th December, 1996 Rajya Sabha agreed without any amendment to the Delhi Development (Amendment) Bill, 1996, passed by the Lok Sabha on the 10th December, 1996.

5. Bill passed by Rajya Sabha-laid on the Table

The Provisions of the Panchayats (Extension to the Scheduled Areas) Bill 1996.

6. Statements of the Public Accounts Committee

SHRI NIRMAL KANTI CHATTERJEE laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 181st Report (7th Lok Sabha) on Wealth Tax.
- (2) 194th Report (7th Lok Sabha) on Irregular Allowance of Relief in respect of newly established Undertakings.
- (3) 220th Report (7th Lok Sabha) Revenue Demands written-off by the Department.
- (4) 36th Report (8th Lok Sabha) on Incorrect Valuation of Unquoted Equity Shares.
- (5) 69th Report (8th Lok Sabha) on Mistakes in the Allowance of contributions to Provident Funds.
- (6) 152nd Report (8th Lok Sabha) on Disposal of Immovable Properties Attached Towards Tax Recovery.
- (7) 175th Report (8th Lok Sabha) on Working of a Film Circle.
- (8) 20th Report (9th Lok Sabha) on Outstanding Audit Objections.
- (9) 13th Report (10th Lok Sabha) on Assessment Procedure-Summary and Scrutiny Assessment.
- (10) 17th Report (10th Lok Sabha) on Interest Tax Assessment.
- (11) 41st Report (10th Lok Sabha) on Income Escaping Assessment.

7. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th December, 1996.

8. India's stand on certain issues discussed at W.T.O's. Ministerial Conference held at Singapore.

The Minister of Finance made a statement regarding India's stand on issues relating to labou standards, multilateral investments and information technology at W.T.O's. Ministerial Conference being held at Singapore. Following members made submissions thereon:—

- 1. Shri Rup Chand Pal
- 2. Shri George Fernandes

- 3. Shri Shatrughan Prasad Singh
- 4. Shri Atal Bihari Vajpayee
- 5. Shri Shivraj V. Patil
- 6. Shri Basudeb Acharia
- 7. Shri Chitta Basu
- 8. Shrimati Sushma Swaraj
- 9. Lt. Gen. (Retd.) Prakash Mani Tripathi
- 10. Shri Nirmal Kanti Chatterjee
- 11. Shri P.C. Thomas
- 12. Shri Promothes Mukherjee
- 13. Shri Madhukar Sirpotdar

9. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Coal to the situation arising out of fire and subsidence taking place very fast in and around the areas of Jharia, Ranigang and Asansol coalfields and the steps taken by the Government in regard thereto.

The Minister of State of the Ministry of Coal made a statement in regard thereto.

10. Supplementary Demands for Grants (Railways) 1996-97

Shri Ram Vilas Paswan presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1996-97.

11. Motion regarding Second and Third Reports of the Committee on Private Members' Bills and Resolutions

Shri Shivraj Singh Chauhan moved the following motion:---

"That this House do agree with the Second and Third Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th and 11th December, 1996, respectively."

The motion was adopted.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 16, 1996/Agrahayana 25, 1919 (Saka)

No. 56

1. *Reference by Speaker

The Speaker made following reference:---

"Honourable Members, today is the Twenty Fifth Liberation Day of Bangladesh. Today we are reminded of the historic event of the joint action by the Bangladesh freedom fighters and the Indian armed forces which resulted in the emergence of an independent sovereign state of Bangladesh. The services rendered by our Army, Navy, Air Force and the Border Security Force during this event were truly consistent with their great traditions. The people of India will always recall with great pride and gratitude the sacrifice of those who had laid down their lives.

Respects for territorial integrity and sovereignty, peaceful co-existence and non-alignment, adherence to democratic values and human rights are the basic tenets which both countries profess and practise. It is indeed this common ground which guides the friendly and good neighbourly relations between the two countries.

I am sure, the House will join me in commemorating the event on this day of its silver jubilee and in conveying its greetings to the people, Parliament and Government of Bangladesh."

2. Starred Questions

Starred Question Nos. 341, 345, 347 and 351 were orally answered. Replies to Starred Question Nos. 342, 343, 346, 348, 350 and 352—360 were laid on the Table.

*Made in Bengali

3. Unstarred Questions

Replies to Unstarred Question Nos. 3285-3517 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 257(E) published in Gazette of India dated the 27th June, 1996 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (ii) G.S.R. 362(E) published in Gazette of India dated the 13th August, 1996 approving the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (iii) G.S.R. 259(E) published in Gazette of India dated the 27th June, 1996 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (iv) G.S.R. 366(E) published in Gazette of India dated the 19th August, 1996 approving the Cochin Port Employees (Conduct) Amendment Regulations, 1996.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1994-95.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Administration Report (Hindi and English

versions) of the Calcutta Port Trust for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Port Trust, for the year 1995-96.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust for the year 1995-96.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust for the year 1995-96.
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust for the year 1995-96.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:---
 - (a) (i) Annual Accounts of the Calcutta Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1995-96.
 - (b) (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1995-96.
 - (c) (i) Annual Accounts of the Kandla Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1995-96.

- (d) (i) Annual Accounts of the Tuticorin Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1995-96.
- (e) (i) Annual Accounts of the Mumbai Port Trust for the year 1995-96, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mumbai Port Trust for the year 1995-96.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust for the year 1995-96.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, for the year 1995-96.
- (11) A copy each of the following papers (Hindi and English versions) under section 5E of the Dock Workers (Regulation of Employment) Act, 1948:—
 - (a) (i) Annual Report of the Mormugao Dock Labour Board, for the year 1995-96, together with Audited Accounts.
 - (ii) Review by the Government of the working of the Mormugao Dock Labour Board, for the year 1995-96.
 - (b) (i) Annual Report of the Madras Dock Labour Board, for the year 1995-96, together with Audited Accounts.
 - (ii) Review by the Government of the working of the Madras Dock Labour Board, for the year 1995-96.
 - (c) (i) Annual Report of the Visakhapatnam Dock Labour Board, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Review by the Government of the working of the Visakhapatnam Dock Labour Board, for the year 1995-96.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the

Navik Bhavishya Nidhi (Seamen's Provident Fund Organisation), Mumbai, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navik Bhavishya Nidhi (Seamen's Provident Fund Organisation), Mumbai, for the year 1995-96.
- (13) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, for the year 1995-96 within the stipulated period of Nine months after the close of the Accounting year.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited for the year 1995-96.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1995-96.
- (16) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 1995-96, alongwith Audited Accounts.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 1994-95.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 1994-95.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 1994-95.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the National Academy of Ayurveda, New Delhi for the year 1995-96.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1994-95.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering

College, Surathkal, for the year 1994-95.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Srinagar, for the year 1993-94.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

5. Government Bills-Introduced

(1) The Rice-Milling Industry (Regulation) Repeal Bill, 1996.

(2) The Sugar Export Promotion (Repeal) Bill, 1996.

(Lok Sabha adjourned at 1.05 p.m. and re-assembled at 2.14 p.m.)

6. Matters under Rule 377

(1) Shri Mahavir Lal Vishwakarma raised a matter regarding need for construction of a bye-pass at Kuju on National Highway No. 33 in Hazaribagh district, Bihar.

(2) Shri Ratilal Kalidas Verma raised a matter regarding need to set up a Bench of High Court in Saurashstra region.

(3) Shri K.P. Singh Deo raised a matter regarding need to set up biosphere centres in National Parks to protect tigers.

(4) Shri Naval Kishore Rai raised a matter regarding need to take up the matter re. construction of dams on rivers flowing down to Bihar from Nepal with the Nepalese Government.

(5) Shri A. Raja raised a matter regarding need to lay a new railway line between Ariyalur and Salem in Tamil Nadu.

(6) Shri Ramendra Kumar raised a matter regarding need to include Sakri Reservoir Project of Bihar in Ninth Five Year Plan and release adequate funds for its completion.

(7) Shri Annasahib M.K. Patil raised a matter regarding need to open more

post offices in Erandol Parliamentary Constituency, Maharashtra.

(8) Shri K.D. Sultanpuri raised a matter regarding need to provide economic package to Himachal Pradesh on the lines of one provided to North-Eastern States.

7. Discussion under rule 193

Shri Devendra Prasad Yadav replied to the discussion regarding rise in prices of essential commodities, raised by Shri Chitta Basu on the 11th December, 1996.

The discussion was concluded.

8. Government Bill-Under consideration

The Maulana Azad National Urdu University Bill, 1996, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri S.R. Bommai on the 10th December, 1996, continued.

The following members took part in the debate:---

- (1) Shri D.S.A. Sivaprakasam
- (2) Shri Shivnand Hemappa Koujalgi
- (3) Shri Chaman Lal Gupta
- (4) Shri Santosh Kumar Gangwar
- (5) Shri Satya Pal Jain

The discussion was not concluded.

9. Statement by Minister

The Minister of Parliamentary Affairs on behalf of the Minister of State of Commerce laid on the Table a copy of the statement (Hindi and English versions) regarding India's Stand on Singapore Declaration of World Trade Organisation.

10. Discussion under Rule 193

Shri Ramendra Kumar raised a discussion regarding India's stand on Singapore Declaration of World Trade Organisation.

The following members took part in the debate:-

(1) Dr. Murli Manohar Joshi

(2) Dr. Debi Prosad Pal

(3) Shri George Fernandes

- (4) Shri Rupchand Pal
- (5) Shri C. Narayana Swami

(6) Shri Satrughan Prasad Singh

(7) Shri Chitta Basu

(8) Lt. Gen. (Retd.) S.P.M. Tripathi

The discussion was not concluded.

@11. Report of the Bussiness Advisory Committee

Shri Srikanta Kumar Jena presented the Ninth Report of the Business Advisory Committee.

12. Intimation regarding arrest and remand of member

The Chairman informed the House that the Speaker had received the following fax message dated 15 December, 1996 from the Deputy Commissioner of Police, Special Branch, Nagpur, Maharashtra, today (16.12.1996):-

> "I have the honour to inform you that Shri Banwari Lal Purohit, Member of Lok Sabha, was arrested on 15 December, 1996 at 16.15 hours in crime no. 214/96 under sections 143, 341 of the Indian Penal Code read with section 135 of the Bombay Police Act at Police Station, Koradi, Nagpur City, Maharashtra. Member was remanded to Magisterial custody on 15 December, 1996 at 23.30 hours."

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th December, 1996)

S. GOPALAN,

Secretary-General.

@ At 6.20 P.M.

MGIP(PLU)MRND-5079LS-17-12-1996.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Tuesday, December 17, 1996/Agrahayana 26, 1918 (Saka)

No. 57

11 A. M.

1. Starred Questions

Starred Question Nos. 361, 362 and 365 were orally answered. Replies to Starred Question Nos. 363, 364 and 366-380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3518-3747 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1995-96.
- (4) A copy of the Sugar (Price Determination for 1996-97 production) Order, 1996 (Hindi and English versions) published in Notification No. G.S.R. 502(E) in Gazette of India dated the 30th October, 1996, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1995-96.
- (5) A copy of the National Human Rights Commission (Annual Statement of Accounts) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 454(E) in Gazette of India dated the 7th October, 1996, under sub-section (3) of section 40 of the protection of Human Rights Act, 1993, together with a corrigendum thereto published in Notification No. G.S.R. 563(E) (Hindi and English versions) dated the 11th December, 1996.
- (6) A copy of the Multi-State Cooperative Societies (Privileges, Properties and Funds, Accounts, Audit, Winding up and Execution of Decrees, Orders and Decisions) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 148(E) in Gazette of India dated the 25th March, 1996, under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984, together with a corrigendum thereto (in English version only) published in Notification No. G.S.R. 329(E) dated the 23rd July, 1996.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1994-95 together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 1995-96.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 1995-96, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 1995-96.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1994-95.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvanthapuram, for the year 1993-94.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvanthapuram, for the year 1993-94, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1992-93.
 - (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the Year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1995-96, together with a statement of progress of work of the Report.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1995-96, together with Audit Report thereon and comments of the Board on the Audit Report.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 1995-96.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1995-96.

- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, for the year 1995-96.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1994-95.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) of item (16) above.
 - (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1995-96.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertiliser Cooperative Limited, for the year 1995-96.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, for the year 1995-96.
- (21) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1991-92, alongwith Audited Accounts.
- (22) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1992-93, alongwith Audited Accounts.
- (23) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1993-94, alongwith Audited Accounts.
- (24) A copy of the Notification No. G.S.R. 548(E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1996 inviting applications for claims from those affected by the Bhopal Gas Leak Disaster which occurred in the night intervening between 2nd and 3rd December, 1984, issued under section 4 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (25) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:---
 - (a) (i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1995-96.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur for the year 1995-96.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (25) above.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1995-96.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Madras, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Madras, for the year 1995-96.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1995-96.

- - (a) (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur for the year 1995-96.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1995-96.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th December, 1996 Rajya Sabha passed the Companies (Amendment) Bill, 1996.

5. Bill Passed by Rajya Sabha — Laid on the Table

The Companies (Amendment) Bill 1996.

6. Reports of Estimates Committee

Shri Rupchand Pal presented the following Reports (Hindi and English versions) of Estimates Committee:

- First Report on action taken by Government on the recommendations contained in the Fifty-fourth Report of the Estimates Committee (Tenth Lok Sabha) on the Ministry of Finance (Deptt. of Economic Affairs)— Raising of Monetary Limit of 'Works' shown in the Works Annexure appended to Detailed Demands for Grants.
- (2) Second Report on action taken by Government on the recommendations contained in the Fifty-fifth Report of Estimates

Committee (Tenth Lok Sabha) on the Ministry of Finance (Deptt. of Economic Affairs Budget Division)—Allocation of a separate Budget Head to the Defence Estates Organisation in the Civil Estimates under the Ministry of Defence.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Khagapati Pradhani presented the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Finance, Department of Economic Affairs (Banking Division) Reservation for and employment of Scheduled Castes and Scheduled Tribes in Allahabad Bank and Credit Facilities provided by the Bank to them including Minutes (Hindi and English versions) of the Sittings of the Committee relating thereto.

8. Report of the Railway Convention Committee

Shri Manoranjan Bhakta to presented First Report (Hindi and English versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Tenth Report of the Railway Convention Committee (1991) on 'Progress of Modernisation Programme in Railways including Energy Conservation Measures'.

9. Report of the Standing Committee on Agriculture

Shri Santosh Kumar Gangwar presented the Seventh Report (Hindi & English versions) of the Standing Committee on Agriculture on the National Co-operative Development Corporation (Amendment) Bill, 1995 relating to the Ministry of Agriculture (Department of Agriculture & Cooperation).

10. Motion Regarding Ninth Report of the Business Advisory Committee.

Shri Srikanta Kumar Jena moved the following:----

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 16th December, 1996."

The motion was adopted.

(Lok Sabha adjourned at 1.44 P.M. and re-assembled at 2.52 P.M.)

11. Matters under Rule 377

- (1) Shri Ravindra Kumar Pandey raised a matter regarding need to publish the report of Inter-Ministerial Committee on concessions to Graduate Engineers (Mining) in first class Management Examination.
- (2) Shri Tejvir Singh raised a matter regarding need to restore Ganga-Yamuna link Express from Mathura.
- (3) Shri Mullappally Ramachandran raised a matter regarding need for construction of overbridges between Calicut and Mangeswaram.
- (4) Shri Jitendra Nath Das raised a matter regarding need to provide more railway facilities at Siliguri and New Jalpaiguri.
- (5) Kunwar Sarvaraj Singh raised a matter regarding need to provide job to a member of each family whose land was acquired by IFFCO in Bareilly, U.P.
- (6) Dr. M. Jagannath raised a matter regarding need to convert the existing low power T.V. transmitter into high power transmitter at Nagarkurnool in Andhra Pradesh.
- (7) Shri S. Bangarappa raised a matter regarding need to protect the Western Ghat area proposed to be leased out for exploration of minerals.

12. Government Bill-Passed

The Maulana Azad National Urdu University Bill, 1996, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri S.R. Bommai on the 10th December, 1996, continued.

Shri S.R. Bommai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 43 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.R. Bommai.

The motion was adopted and the Bill was passed.

13. Supplementary Demands for Grants (General) for 1996-97

Discussion on the Supplementary Demands for Grants Nos. 5, 14, 17 to 20, 22, 28, 41, 48, 54, 63, 82, 86 and 91 in respect of Budget (General) for 1996-97 commenced.

The following members took part in the debate:---

(1) Col. Rao Ram Singh

(The discussion was held over and resumed vide para 15 below)

14. Discussion under Rule 193

Discussion regarding India's Foreign Policy raised by Smt. Geeta Mukherjee on the 4th December, 1996 continued.

The following members took part in the debate:---

- (1) Shri Suresh Prabhu
- (2) Shri Chitta Basu
- (3) Shri Bjoy Krishna Handique
- (4) Shri E. Ahamed
- (5) Lt. Gen. (Retd.) S.P.M. Tripathi
- (6) Shri Shivraj V. Patil
- (7) Shri George Fernandes
- (8) Shri P. Namgyal
- (9) Shri V.V. Raghavan
- (10) Shri G.G. Swell
- (11) Shri Rupchand Pal
- (12) Shri D.S.A. Sivaprakasam
- (13) Shri N.K. Premchandran
- (14) Shri Ghulam Rasul Kar
- (15) Shri Hannan Mollah
- (16) Dr. Debi Prosad Pal
- (17) Shri Ram Bahadur Singh

Shri I.K. Gujral replied to the debate.

The discussion was concluded.

15. Supplementary demands for Grants (General) for 1996-97

The discussion on the item of Business at para 13 above was resumed.

- (2) Shri K.P. Singh Deo
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Ramender Kumar
- (5) Shri Chaman Lal Gupta
- (6) Shri Ghulam Rasul Kar
- (7) Shri Bachi Singh Rawat
- (8) Shri N.K. Premchandran

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 5, 14, 17 to 20, 22, 28, 41, 48, 54, 63, 82, 86 and 91 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1996-97 were voted in full.

16. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1996.

17. Government Bill-Passed

The Appropriation (No. 4) Bill, 1996.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

10.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th December, 1996.)

S. GOPALAN, Secretary-General. CORRIGENDUM TO Bulletin-Part I No. 56 dated 16th December, 1996

PARA 2 STARRED QUESTIONS

Line 2 after Starred Question No. 343 add 344.

MGIP(PLU)MRND-5098LS-11-12-96

LOK SABHA

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BULLETIN --- PART I

(Brief Record of Proceedings)

,

Wednesday, December 18, 1996/Agrahayana 27, 1918 (Saka)

No. 58

11 A. M.

1. Starred Questions

Starred Question Nos. 383-385 were orally answered. Replies to Starred Question Nos. 381, 382 and 386-400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3748-3977 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Notification No. S.O. 643(E) (Hindi and English versions) published in Gazette of India date the 19th September, 1996 declaring the areas in the continental shelf or, as the case may be, in the exclusive economic zone of India where the installations structures and platforms, the coordinates of which are given in the notification are situated and the areas extending upto five hundred metres from the said installations, structures and platforms as designated areas, issued under sub-section (6) of section 7 of the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976.
- (2) A copy of the Enquiry Report (Hindi and English versions) on the Amarnath Yatra Tragedy, 1996.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1995-96.

- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1995-96.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1995-96, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1995-96.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1995-96.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A Copy of the Review (Hindi and Enlgish versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1995-96.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Geomagnetism, Mumbai, for the year 1995-96, alongwith Audited Accounts.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1995-96.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1995-96.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1995-96, alongwith Audited Accounts.
 - Statement (Hindi and English versions) regarding Review by the Government of the working of the Bose Institute, Calcutta, for the year 1995-96.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Doeacc Society, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Doeacc Society, New Delhi, for the year 1995-96.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre of India, New Delhi, for the year 1995-96, alongwith Audted Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the electronics Research and Development Centre of India, New Delhi, for the year 1995-96.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1995-96, alongwith Audited Acconts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1995-96.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1995-96.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 1995-96.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 1995-96.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre for Software Technology, Mumbai, for the year 1995-96.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1995-96.
- (18) A copy each of the following papers (Hindi and English versions):---
 - (i) Memorandum of Understanding between the CMC Limited and the Department of Electronics for the year 1996-97.
 - (ii) Memorandum of Understanding between the ET and T Corporation Limited and the Department of Electronics for the year 1995-96.
 - (iii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 1996-97.
 - (iv) Memorandum of Understnding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 1996-97.

- (v) Mcmorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 1996-97.
- (vi) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 1996-97.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1995-96.
- (20) (i) A copy of the annual Report (Hindi and English versions) of the National Centre Cell Science, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre for Cell Science, Pune, for the year 1995-96.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 1995-96.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Electronics Test Engineering, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the society for Electronics Test Engineering, New Delhi, for the year 1995-96.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 1995-96.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1995-96.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited for the year 1995-96.
 - (ii) Annual Report of the Power Grid Corporation of India Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1995-96.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 1995-96.
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 1995-96.
- (28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1996-97.
- (29) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1995-96, under section 26 of the National Capital Region Planning Board Act, 1985.
- (30) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1995-96, under section 26 of the Delhi Development Act, 1957.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1995-96.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1995-96.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative

Society Limited, (Kendriya Bhandar), New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Government Employees Consumer Cooperative Society Limited, (Kendriya Bhandar), New Delhi, for the year 1995-96.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1995-96 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1995-96.
- (35) A copy of the All India Services (Death cum-retirement Benefits) Second Amendment Rules, 1996 (Hindi and English versions) published in Notificatin No. G.S.R. 483 in Gazette of India dated the 9th November, 1996 under sub section (2) of section 3 of the All Indian Services Act, 1951.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1995-96.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 1995-96.

- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Lubrizol India Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Lubrizol India Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbal, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the IBP Company Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1995-96, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Madras Refineries Limited, Madras, for the year 1995-96.
 - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

4. Report of the Committee on Private Members Bills and Resolutions

Prof. Prem Singh Chandumajra presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. ____Reports of Committee on Public Undertakings

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Shri G. Venkat Swamy presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:----

- (1) First Report on Action Taken by Government on the recommendations contained in their Forty-Third Report (Tenth Lok Sabha) on Mazagon Dock Limited
- (2) Second Report on Action Taken by Government on the recommendations contained in their 54th Report (Tenth Lok Sabha) on Rural Electrification Corporation Limited.
- (3) Third Report on Action Taken by Government on the recommendations contained in their 50th Report (Tenth Lok Sabha) on Power Finance Corporation Limited.

6. Report of the Committee on Government Assurances

Shri Paban Singh Ghatowar presented the First Report (Hindi and English versions) of the Committee on Government Assurances.

7. Government Bill - Introduced

The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1996.

The motion for leave to introduce the Bill moved by Shri Indrajit Gupta was opposed. On the motion the House divided, Ayes 173, Noes 111. The motion was accordingly adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.17 P.M.)

8. Matters under Rule 377

(1) Shri Ritlal Prasad Verma raised a matter regarding need to protect the interests of workers of Mica Trading Corporation Limited since merged with MMTC.

(2) Shri Rameshwar Patidar raised a matter regarding need to lay Manmad — Indore via Seghawa broadgauge railway line.

(3) Shri Nand Kumar Sai raised a matter regarding need to construct railway line between Ranchi and Korba.

(4) Shri K.M. Muniyappa raised a matter regarding need to take up gauge conversion work between Kolar and Chikkaballapura in Karnataka.

(5) Shri Prithviraj D. Chavan raised a matter regarding need to set up an Educational Development Bank for financing higher education.

(6) Shri Sukhdeo Paswan raised a matter regarding need to provide financial assistance for opening residential schools in rural areas of Bihar for SCs and STs.

(7) Shri Prakash Vishwanath Paranjpe raised a matter regarding need for construction of a bye-pass near Mumbra in Thane district on Mumbai-Pune National Highway.

(8) Shri Ramashray Prasad Singh raised a matter regarding need to improve the telecommunication facilities in Jahanabad district, Bihar.

9. The Uttar Pradesh Budget

The following items were taken up together:---

- (1) General Discussion on the Budget for the State of Uttar Pradesh for 1996-97.
- (2) Demands for Grants Nos. 1 to 28, 30 to 82 and 84 to 95. in respect of Budget for the State of Uttar Pradesh for 1996-97.

Ninty-one Cut motions (Nos .1 to 91) were moved.

The following members took part in the combined debate:---

- (1) Shri Satya Deo Singh
- (2) Shri B.K. Gadhvi
- (3) Shri S.P. Jaiswal
- (4) Shri Ramashray Prasad Singh
- (5) Shri Sontosh Mohan Dev
- (6) Shri Prabhu Dayal Katheria
- (7) Shri Harivansh Sahai
- (8) Shri G.M. Banatwalla
- (9) Shri Bhagwan Shankar Rawat
- (10) Shri Chitta Basu
- (11) Shri Iliyas Azmi
- (12) Shri Santosh Kumar Gangwar
- (13) Shri Syed Masudal Hossain
- (14) Shri Bachi Singh Rawat
- (15) Lt. Gen. (Retd.) S.P.M. Tripathi
- (16) Shri Amar Pal Singh
- (17) Dr. Ramesh Chand Tomar

Shri P. Chidambaram replied to the combined debate:---

All the Cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 28, 30 to 82 and 84 to 95 (both Revenue Account and Capital Account) in respect of the Budget for the State of Uttar Pradesh for 1996-97, for the amounts shown under column 4 of the Printed List of Demands for Grants were voted in full.

10. Government Bill-Introduced

The Uttar Pradesh Appropriation (No. 2) Bill, 1996.

11. Government Bill-Passed

The Uttar Pradesh Appropriation (No. 2) Bill, 1996.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The Motion was adopted and the Bill was passed.

12. Supplementary demands for grants (Railways) for 1996-97.

Discussion on the Supplementary Demands for Grants Nos. 2 and 16 in respect of Budget (Railway) for 1996-97 commenced.

The following members took part in the debate:-

(1) Shri V. Dhananjaya Kumar

(The discussion was held over and resumed vide para 14 below)

13. Half-an-hour division

Shri Ram Naik raised a discussion on points arising out of the answer given by the Minister of Food on 26.11.1996, to Starred Question No. 79 regarding Sugar Development Council.

Shri Devendra Prasad Yadav replied to the discussion.

14. Supplementary demands for grants (Railways) for 1996-97.

The discussion on the item of Business at para 12 above was resumed.

- (2) Shrimati Lakshmi Panabaka
- (3) Shri Suresh Prabhu
- (4) Shri Virendra Kumar Singh
- (5) Shri Kashiram Rana
- (6) Dr. Asim Bala
- (7) Shri Anadi Charan Sahu
- (8) Shri George Fernandes
- (9) Shri V.V. Raghavan
- (10) Shri P. C. Thomas
- (11) Prof. Prem Singh Chandumajra
- (12) Shri P.N. Siva
- (13) Shri Bhakta Charan Das
- (14) Dr. Ramkrishna Kusmaria
- (15) Shri Sriballav Panigrahi
- (16) Shri Baju Ban Riyan
- (17) Shri E. Ahmed

(18) Dr. Satynarayan Jatiya

(19) Shri Anandrao Vithoba Adsul

(20) Shri Iswar Prasanna Hazarika

- (21) Shri N.K. Premchandran
- (22) Shri Ram Tahal Choudhary
- (23) Shri Brahma Nand Mandal
- (24) Shri Yellaiah Nandi

(25) Shri Syed Masudal Hossain

- (26) Shri P. Shanmugam
- (27) Shri Shatrughan Prasad Singh
- (28) Prof. Rasa Singh Rawat
- (29) Shri Dileep Singh Bhuria
- (30) Shri Veerabhadram Thammineni
- (31) Dr. Ram Chandra Dome
- (32) Shri Santosh Kumar Gangwar

Shri Ram Vilas Paswan replied to the debate.

The Supplementary Demands for Grants Nos. 2 and 16 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Railways)-1996-97, were voted in full.

15. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1996.

16. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1996.

The motion for consideration moved by Shri Ram Vilas Paswan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Furmula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan. The motion was adopted and the Bill was passed.

00.41 A.M. (19.12.1996)

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 1996)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5140LS-18.12.96.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Thursday, December 19, 1996/Agrahayana 28, 1918 (Saka)

No. 59

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kanhaiyalal Bherulal Malvia who was a member of the Second Lok Sabha.

Thereafter, members stood in silence for a short while as mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 401-406 and 411 were orally answered. Replies to Starred Question Nos. 407-410 and 412-420 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Animal Husbandry and Dairying was orally answered and supplementaries thereon were also answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3978-4211 were laid on the Table.

5. Papers laid on the Table

The following papers were laid on the Table:---

- - (i) Statement regarding Review by the Government of the working of the Air India Limited, New Delhi, for the year 1994-95.

- (ii) Annual Report of the Air India Limited, New Delhi; for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- - Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1995-96.
 - (2) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (a) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1995-96.
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Karnataka, for the year 1995-96.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Karnataka, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1995-96.

- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Copper Limited, Calcutta, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions):----
 - (i) Memorandum of Understanding between the Hindustan Zinc Limited and the Ministry of Mines for the year 1996-97.
 - (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 1996-97.
- (6) A copy of the Indian Post Office (Second Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated the 18th September, 1996, under subsection (4) of section 74 of the Indian Post Office Act, 1898.
- (7) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 499(E) in Gazette of India dated the 29th October, 1996, under subsection (5) of section 7 of the Indian Telegraph Act, 1885.
- - (a) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1995-96.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1995-96.
 - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following papers (Hindi and English versions):----
 - (i) Memorandum of Understanding between the Videsh Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 1996-97.
 - (ii) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications, for the year 1996-97.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas for the year 1995-96.
 - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the projects and Development India Limited for the year 1995-96.
 - (ii) Annual Report of the Projects and Development India Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pradeep Phosphates Limited, Bhubaneswar, for the year 1995-96.
 - (ii) Annual Report of the Pradeep Phosphates Limited, Bhubaneswar, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 1994-95.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Research Institute for Yoga, New Delhi, for the year 1994-95.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1995-96, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1995-96.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1995-96.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 1995-96.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (I) Limited, New Delhi, for the year 1995-96,
 - (ii) Annual Report of the Hospital Service Consultancy Corporation (I) Limited, New Delhi for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of

the Medical Council of India, New Delhi, for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 1995-96.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Services Consultancy Corporation (India) Limited and the Ministry of Health and Family Welfare for the year 1996-97.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1995-96.
- (21) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 436(E) in Gazette of India dated the 26th September, 1996, under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (22) (i) A copy of the Annual Report (Hindi_and English versions) of the Railway Sports Control Board, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Railway Sports Control Board, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1995-96.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1995-96.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

6. Statement of the Standing Committee on Agriculture

Shri Padamsen Chaudhary laid on the table (Hindi and English versions) of a statement showing Action Taken by the Government on the recommendations contained in Chapter-I and final replies of Chapter-V of the 32nd Action Taken Report of the Parliamentary Standing Committee on Agriculture (Tenth Lok Sabha) on Demands for Grants 1995-96 relating to the Department of Agricultural Research and Education.

7. Report of Standing Committee on Communications

Shri Somnath Chatterjee presented the Fifth Report (Hindi and English versions) of the Standing Committee on Communications on Privatisation of Basic Telephone Services relating to the Department of Telecommunications.

8. Reports and Minutes of Standing Committee on Labour and Welfare

Shri Madhukar Sirpotdar presented the Third Report (English and Hindi versions) of the Standing Committee on Labour and Welfare on "Special Central Assistance to Special Component Plan for Scheduled Castes" and Minutes of the sittings of the Committee relating thereto.

9. Report of the Standing Committee on Human Resource Development

Shri I.G. Sanadi laid on the table a copy each (Hindi and English versions) of the Fifty-second Report of the Standing Committee on Human Resource Development on the functioning of the National Library, Calcutta.

10. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri Mahabir Lal Bishvakarma laid on the Table a copy (Hindi and English versions) each of the Thirty-eighth and Thirty-ninth Reports of the Standing Committee on Science and Technology, Environment and Forests—(i) on demonstration by Shri P. Ramar on 'herbal fuel'; and (ii) on the Action Taken by the Ministry of Environment and Forests on Committee's ninth report on Demands for Grants (1994-95) of the Ministry of Environment and Forests, respectively.

11. Statement by Minister

The Minister of State of the Ministry of Environment and Forests made a statement regarding ban on collection of sea sand and stone quarrying in Andaman and Nicobar Islands.

12. Matters under Rule 377

(1) Shri Radha Mohan Singh raised a matter regarding need to take effective steps to check increasing espionage activities in border areas of Bihar.

(2) Shri Ananta Venkata Rami Reddy raised a matter regarding need to drop the proposed merger of Guntakal Division with Bangalore as headquarters in the South West Zone.

(3) Shri Ram Sajiwan raised a matter regarding need to realcase adequate funds to Government of Uttar Pradesh for construction of roads in Dacoit infested area of Banda district.

(4) Shri Premsingh Chandumajra raised a matter regarding need to amend Motor Vehicles Act, 1939 with a view to increase the loading capacity of heavy vehicles.

(5) Shri N.K. Premchandran raised a matter regarding need for early completion of second phase of Kollam bye pass in Kerala.

(6) Dr. Arun Kumar Sarma raised a matter regarding need to expedite Brahmaputra Valley Exploration Project in Assam.

(7) Prof. Ompal Singh Nidar raised a matter regarding need to reopen closed mills to protect the interests of workers.

13. Situation arising out of the Allahabad High Court's Judgement regarding imposition of the President's Rule in Uttar Pradesh

The Minsiter of Home Affairs made a statement regarding situation arising out of the Allahabad High Court's Judgement regarding imposition of the President's Rule in Uttar Pradesh.

Following members made submissions thereon.

- 1. Shri Pramod Mahajan
- 2. Dr. Murli Manohar Joshi
- 3. Shri George Fernandes
- 4. Shri Gulam Rasul Kar
- 5. Shri Jaswant Singh
- 6. Shri G.M. Ranatwalla
- 7. Shri Shivraj V. Patil
- 8. Shri Somnath Chatterjee
- 9. Smt. Sushma Swaraj
- 10. Shri Indrajit Gupta

14. Government Bill-Consideration Deferred

The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1996.

The motion for consideration of the Bill moved by Shri Indrajit Gupta was opposed by Shri Guman Mal Lodha.

After hearing some members, the Speaker deferred the consideration of the Bill till tomorrow (20.12.1996).

15. Government Bill-Passed

(i) THE PROVISIONS OF THE PANCHAYATS (EXTENSION TO THE SCHEDULED AREAS) BILL, 1996. AS PASSED BY RAJYA SABHA.

The Motion for consideration moved by Shri Kinjarapu Yerran Naidu was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kinjarapu Yerran Naidu.

The motion was adopted and the Bill was passed.

(ii) THE SUGAR EXPORT PROMOTION (REPEAL) BILL, 1996

The motion for consideration of the Bill was moved by Shri Devendra Prasad Yadav.

The following members took part in the debate:-

(1) Shri Sant Mehta

(2) Shri Balai Chandra Ray

(3) Shri Annasahib M.K. Patil

Shri Devendra Prasad Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Devendra Prasad Yadav.

The motion was adopted and the Bill was passed.

(iii) THE COMPANIES (AMENDMENT) BILL, 1996, AS PASSED

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

(1) Shri Guman Mal Lodha

(2) Shri Sanat Mehta

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clauses 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(iv) THE MAHATMA GANDHI ANTARRASHTRIYA HINDI VISHWAVIDYALAYA BILL, 1996, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri S.R. Bommai.

The following members took part in the debate:-

- (1) Shri Vijay Annaji Mude
- (2) Shri G.M. Banatwalla
- (3) Shri Nitish Kumar
- (4) Shri Shatrughan Prasad Singh
- (5) Dr. T. Subbarami Reddy
- (6) Shri Shiv Raj Singh Chauhan
- (7) Shri Nawal Kishore Rai
- (8) Shri Samik Lahiri
- (9) Shri Mohan Rawale
- (10) Shri V. Dhananjaya Kumar
- (11) Shri Kalp Nath Rai
- (12) Dr. K.P. Ramalingam
- (13) Shri Guman Mal Lodha
- (14) Shri Suresh Prabhu
- (15) Shri Manikrao Hodalya Gavit
- (16) Shri Syed Masudal Hossain
- (17) Prof. Ajit Kumar Mehta
- (18) Prof. Ompal Singh 'Nidar'
- (19) Shri Dileep Singh Bhuria
- (20) Shri Jagdambi Prasad Yadav
- (21) Shri Ram Bahadur Singh
- (22) Shri Chaman Lal Gupta
- (23) Shri Virendra Kumar Singh
- (24) Shri Satya Deo Singh
- (25) Shri Mohd. Ali Ashraaf Fatmi
- (26) Prof. Rasa Singh Rawat
- (27) Shri Nand Kumar Sai
- (28) Shri Anil Kumar Yadav
- (29) Dr. Satyanarayan Jatiya
- (30) Shri Ram Kripal Yadav
- (31) Shri Ramesh Chennithala
- (32) Shri Ganga Charan Rajput
- (33) Shri Iswar Prasanna Hazarika

Shri S.R. Bommai replied to the debate.

The motion for consideration was adopted and clasue-by-clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri S.R. Bommai. The motion was adopted and the Bill was passed.

9 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 1996)

S. GOPALAN, Secretary-General.

MGIP(PLU)MFIND-5183L9-19.12.96.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 20, 1996/Agrahayana 29, 1918 (Saka)

No. 60

11 A. M.

1. Starred Questions

Starred Question Nos. 421-426 were orally answered. Replies to Starred Question Nos. 427-440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4212-4439 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Thirty-Second Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1991 to June, 1992.
- (2) An explanatory note (Hindi and English versions) regarding delay in laying the above report.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1995-96.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution, for the year 1996-97.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1996-97.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1995-96.
- - (a) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1995-96.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1995-96.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta (including its subsidiaries), for the year 1995-96.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, (including its subsidiaries), for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the Nepa Limited, Nepanagar, for the year 1995-96.
 - (ii) Annual Report of the Nepa Limited, Nepanagar, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1995-96.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1995-96.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 1995-96.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1995-96.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 1995-96, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 1995-96.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:---
 - (i) The United Bank of India (Officers) Service (Amendment) Regulations, 1995 published in Notification No. 1/96 in Gazette of India dated the 24th August, 1996.
 - (ii) The Bank of India (Officers') Service (Amendment) Regulations, 1995 published in Notification No. P: IR(O) SAH in Gazette of India dated the 17th June, 1995.
 - (iii) The Indian Overseas Bank Officers' Service (Amendment) Regulations, 1995 published in Notification No. PAD/177 in Gazette of India dated the 28th October, 1995.
 - (iv) The Bank of India (Officers') Service (Amendment) Regulations, 1995 published in Notification No. P:IR:O: SAH: 506 in Gazette of India dated the 23rd September, 1995.
 - (v) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1996 published in Notification No. WIE:II: MISC: 91 in Gazette of India dated the 7th September, 1996.
 - (vi) The Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 1996 published in Notification No. 3919 in Gazette of India dated the 23rd August, 1996.
 - (vii) The Indian Bank (Employees') Pension Regulations, 1995 published in Notification No. SRC/Pension/223 in Gazette of India dated the 29th September, 1995.
 - (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (vii) of item (12) above.
 - (14) A copy of the Notification No. 5 (Hindi and English versions) published in Gazette of India dated the 6th July, 1996 making certain amendments to the Reserve Bank of India Pension Regulations, 1990 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:---
 - (i) The State Bank of Bikaner and Jaipur/Hyderabad/Indore/ Mysore/Patiala/Saurashtra/Travancore (Employees') Pension Regulations, 1995 published in Notification No. SBD. No.9/ 1996 in Gazette of India dated the 23rd March, 1996.
 - (ii) Notification No. SBD. 7/1995 published in Gazette of India dated the 6th January, 1996 making certain amendments in the Regulation 69(7)(ii) of State Bank of Bikaner and Jaipur/ Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore (Officers') Service Regulations, 1979.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) The Customs and Central Excise Duties Drawback (Third Amendment) Rules, 1996 published in Notification No. G.S.R. 504(E) in Gazette of India dated the 31st October, 1996, together with an explanatory memorandum.
 - (ii) G.S.R. 526(E) published in Gazette of India dated the 18th November, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus., dated the 31st March, 1995.
 - (iii) G.S.R. 456(E) published in Gazette of India dated the 8th October, 1996, together with an explanatory memorandum regarding exemption to special industrial adhesives, gums and solutions and synthetic diamond powder upto one percent of the Free On Board value of the export of cut and polished diamonds, when imported into India by the exporters from the whole of the basic, special and additional duties of Customs leviable thereon:
 - (iv) G.S.R. 528(E) published in Gazette of India dated the 19th November, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 13/81-Cus., dated the 9th February, 1981.

- (v) G.S.R. 529(E) publised in Gazette of India dated the 19th November, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 138/91-Cus., dated the 22nd October, 1991.
- (vi) G.S.R. 414(E) published in Gazette of India dated the 11th September, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (vii) G.S.R. 416(E) published in Gazette of India dated the 11th September, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 50/96-Cus., dated the 23rd July, 1996.
- (viii) G.S.R. 415(E) published in Gazette of India dated the 11th September, 1996, together with an explanatory memorandum regarding exemption to certain goods mentioned in the Notification from the whole of the special duty of customs leviable thereon.
 - (ix) G.S.R. 510(E) published in Gazette of India dated the 4th November, 1996, together with an explanatory memorandum regarding exemption to fogging machines when imported into India by Municipal Authority from the whole of the basic and additional duties of customs leviable thereon.
- (17) A copy of the Notification No. G.S.R. 546 (E) (Hindi and English versions) published in Gazette of India dated the 27th November, 1996, together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenol-A originating from or in the United States of America, when imported into India, at the rate of ten thousand rupees per Metric Tonne, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.
- (18) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) G.S.R. 413 (E) published in Gazette of India dated the 11th September, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 8/96-CE, dated the 23rd July, 1996.

- (ii) G.S.R. 544 (E) published in Gazette of India dated the 26th November, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 8/96-CE, dated the 23rd July, 1996.
- (iii) G.S.R. 505 (E) published in Gazette of India dated the 31st October, 1996, together with an explanatory memorandum appointing the 1st day of November, 1996, as the date on which section 85 of the Finance Act, 1996 to come into force.
- (iv) The Service Tax (First Amendment) Rules, 1996 published in Notification No. G.S.R. 506 (E) in Gazette of India dated the 31st October, 1996, together with an explanatory memorandum.
- (19) A copy each of the following Notification (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) The General Insurance (Rationalisation and Revision of Pay Scales and other conditions of service of supervisory, clerical and subordinate Staff) Second Amendment Scheme, 1996 published in Notification No. S.O. 759 (E) in Gazette of India dated the 1st November, 1996.
 - (ii) The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 1996 published in Notification No. S.O. 760 (E) in Gazette of India dated the 1st November, 1996.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
 - (i) The Income-tax (Seventh Amendment) Rules, 1996 published in Notification No. S.O. 849 (E) in Gazette of India dated the 3rd December, 1996.
 - (ii) The Income-tax (Eighth Amendment) Rules, 1962 published in Notification No. S.O. 854(E), in Gazette of India dated the 6th December, 1996.
- (21) A copy of the Report (Hindi and English versions) of the Inter-Disciplinary Group for tracing end-use of Funds involved in the Problem Exposure of Banks and Financial Institutions, 1995.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1996 (No. 1 of 1996) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 17th November, 1996, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the proclamation dated the 17th October, 1996 issued by the President in relation to the State of Uttar Pradesh.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1995-96, alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1995-96.
- (25) A copy of the Notification No. 1 (Hindi and English versions) published in Gazette of India dated the 27th April, 1996 making certain amendments in the Sub-Regulations (i) and (ii) of Regulation 24 of the Reserve Bank of India General Regulations, 1949, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1995-96.
- (27) A copy of the SEBI (Foreign Institutional Investors) Amendment Regulations, 1996 (Hindi and English versions) published in Notification No. S.O. 702(E) in Gazette of India dated the 9th October, 1996, under section 31 of the Securities and Exchange Board of India Act, 1992.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi for the year 1994-95.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- - (i) G.S.R. 433 (E) published in Gazette of India dated the 20th September, 1996 approving the Cochin Port Employees (Leave) Amendment Regulations, 1996.
 - (ii) G.S.R. 434(E) published in Gazette of India dated the 20th September, 1996 approving the Mormugao Port Employees (Study Leave) Amendment Regulation, 1996.
 - (iii) G.S.R. 446(E) published in Gazette of India dated the 30th September, 1996 approving the Jawaharlal Nehru Port Trust Employees (Interest Subsidy on House Building Advance) Regulations, 1996.
 - (iv) G.S.R. 447(E) published in Gazette of India dated the 30th September, 1996 approving the Madras Port Trust Employees' (Classification, Control and Appeal) (Amendment) Regulations, 1996.
 - (v) G.S.R. 466(E) published in Gazette of India dated the 10th October, 1996 approving the Tuticorin Port Employees' (Classification, Control and Appeal) Second Amendment Regulations, 1996.
 - (vi) G.S.R. 534(E) published in Gazette of India dated the 22nd November, 1996 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1996.
 - (vii) G.S.R. 494(E) published in Gazette of India dated the 25th October, 1996 containing corrigendum to the Jawaharlal Nehru Port Trust Employees (Medical Attendance and Treatment) Regulations, 1993 published in Notification No. G.S.R. 10(E) dated the 7th January, 1994.

- (viii) G.S.R. 555(E) published in Gazette in India dated the 4th December, 1996 containing corrigendum to the Madras Port Trust Employees (Reimbursement of Tution Fees) Regulations, 1993 published in Notification No. G.S.R. 568(E) dated the 23rd August, 1993.
- - (i) Review by the Government of the working of the Cochin Shipyard Limited, for the year 1995-96.
 - (ii) Annual Report of the Cochin Shipyard Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1994-95.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1994-95.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1993-94.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (34) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1992-93.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Co-operative Limited, Pune, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1995-96.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1995-96.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1995-96.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1995-96.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and and Vegetable Oils Development Board, Gurgaon, for the year 1995-96.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore. for the year 1995-96, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1995-96, alongwith Audited Accounts.
- (42) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Textile Research Association, Mumbai; South India textile Research Association, Coimbatore; and Northern India Textile Research Association, Ghaziabad for the year 1995-96.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textile Research Association, Surat, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government working of the Man-Made Textile Research Association, Surat, for the year 1995-96.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion council, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 1995-96.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 1995-96.
- - (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1995-96.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1995-96.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 1995-96.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellary Export Promotion Council, Mumbai, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 1995-96.

- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 1995-96.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Bombay, for the year 1995-96.
- (52) A copy of the Notification No. S.O. 500(E) (Hindi and English versions) containing Presidential Order making further amendments in the Delimitation of Council Constituencies (Uttar Pradesh) Order, 1951, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1995-96.
- (54) A copy of the Technology Development Board Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated the 14th November, 1996 under section 23 of the Technology Development Board Act, 1995.
- (55) A copy of the Research and Development Cess Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 524 (E) in Gazette of India dated the 14th November, 1996 under sub-section (3) of section 10 of the Research and Development Cess Act, 1986.
- (56) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal, for the year 1996-97.

- (57) A copy of the pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) (Advisory Committees) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 540 (E) in Gazette of India, dated the 26th November, 1996 under section 34 of the Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1995-96.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1995-96.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:—
 - (1) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1995-96.
 - (2) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1925-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 1995-96.
- (62) (i) A copy of the Annual Report (Hindi and English versions)

of the Bihar Education Project Council, Patna, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 1995-96.
- (63) A copy of the National Council for Teacher Education (assignment of functions and powers to the Executive Committee) Regulations, 1995 (Hindi and English versions) published in Notification No. 28-6/95 NCTE in Gazette of India dated the 29th June, 1996, under section 33 of the National Council for Teacher Education Act, 1993.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1994-95.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1993-94.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bal Bhavan Society India, New Delhi, for the year 1995-96.

- (69) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology Itanagar, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1992-93
- (70) Statement (Hindi and English versions) showing delay for laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1995-96.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 1994-95, alongwith Audited Accounts thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1994-95.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Visva Bharati, Shantiniketan, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva Bharati Shantiniketion, for the year 1994-95.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, for the year 1995-96.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute

of Science and Technology, Itanagar, for the year 1994-95.

- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1994-95.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 1994-95.
 - (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
 - (81) A copy of the Notification No. S.O. 877(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1996 containing (i) Report of the Justice Venkatachala Commission of Inquiry on Railway Accidents and (ii) The suggestions of the Commission and Government's views thereon, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1995-96.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1995-96.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1995-96.
- *(85) A copy of the Alternative Scheme of Devolution of Share in Central Taxes to States recommended by the Tenth Finance Commission— Discussion Paper (Hindi and English versions).

^{*} Laid at 12.21 p.m.

**(86) A copy of the One Hundred and Fifty-Fourth Report (Hindi and English versions) of Law Commission on the Code of Criminal Procedure, 1973 (Act No. 2 of 1974) (Volumes I & II).

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:----

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1996, passed by Lok Sabha on the 17th December, 1996.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (No. 2) Bill, 1996, passed by Lok Sabha on the 18th December, 1996.
- (a) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4, Bill, 1996, passed by Lok Sabha on the 18th December, 1996.

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri Suraj Bhan laid on the Table the Minutes (Hindi and English versions) of the First to Fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Reports of the Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (11th Lok Sabha):----

- (1) First Report on Excesses over Voted Grants and charged Appropriations (1994-95) and Minutes of the sittings of the Committee relating thereto.
- (2) Second Report on Action Taken on 97th Report of Public Accounts Committee (10th Lok Sabha) relating to System Appraisal— Functioning of Investigation Circles.
- (3) Third Report on Action Taken on 112th Report of Public Accounts Committee (10th Lok Sabha) relating to National Cancer Control Programme.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. M. Jagannath presented each of the following Reports (Hindi and English

^{**} Laid at 1.02 p.m.

[•] At 5.59 p.m.

versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the Sittings of the Committee relating thereto:---

- (1) Fourth Report on the Action Taken by the Government on the recommendations contained in the Fifty-eighth Report (10th Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Reservation for and employment of Scheduled Castes and Scheduled Tribes in National Bank for Agriculture & Rural Development.
- (2) Fifth Report on the Action Taken by the Government on the Recommendation contained in the Thirty-Eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance, Department of Economic Affairs. (Banking Division)—Reservation for and employment of Scheduled Castes and Scheduled Tribes in Indian Bank, and Credit Facilities provided to SCs & STs.

8. Question of Privilege

The Speaker gave the following ruling:---

"Shri Lalmuni Chaubey, member, gave notice of a question of privilege on 12 December, 1996, against Prof. K. Venkatagiri Gowda, former member, alleging that he had cast reflections on the Prime Minister and the Home Minister in a book authored by him and thereby committed a breach of privilege and contempt of the House. Shri Chaubey made specific reference to the passages in the book which, according to him, cast reflections on the Prime Minister and the Home Minister. He also enclosed a copy of the book with his notice.

2. I have since examined the matter on the basis of the well established parliamentary privileges, past precedents, facts on record and the legal position obtaining in the matter and come to the conclusion that no question of privilege and contempt of the House is involved in the matter.

I, therefore, withhold my consent to the raising of the matter by Shri Lahmuni Chaubey as a question of privilege in the House, under rule 222 of the rules of Procedure and Conduct of Business in Lok Sabha."

9. Statement by Prime Minister

The Prime Minister made a statement on the Government's decision to celebrate the Birth Centenary of Netaji Subhash Chandra Bose.

10. Calling Attention

Shri Nitish Bhardwaj called the attention of the Minister of Home Affairs to the situation arising out of reported stripping of a woman in village Murukanahalli of Mandya district, Karnataka in front of her husband leading to sucide by the woman and steps taken by the Government in regard thereto. The Minister of Home Affairs made a statement in regard thereto.

11. Government Bills-Introduced

(i) The Insurance Regulatory Authority Bill, 1996.

The motion for leave to introduce the Bill moved by Shri P. Chidambaram was opposed.

The motion was adopted and the Bill was introduced.

(ii) The Vice-President Pension Bill, 1996.

12. Matters under Rule 377

- (1) Shri Dada Baburao Paranjpe raised a matter regarding need to evolve concrete measures for utilisation of funds allocated for the development of STs in Madhya Pradesh.
- (2) Shri Devi Bux Singh raised a matter regarding need to issue licence for setting up a sugar mill in Unnao district, U.P.
- (3) Shri Bheru Lal Meena raised a matter regarding need to give ownership right of forest land to STs in Rajasthan.
- (4) Shri Shivananda H. Koujalgi raised a matter regarding need to expedite construction of Youth Hostel at Sogul in district Belgaum, Karnataka.
- (5) Shri Sunil Khan raised a matter regarding need to set up a Wolframite based industry in the district of Bankura, West Bengal.
- (6) Shri N. Dennis raised a matter regarding need for construction of a bridge along the existing footpath near the Palliadi railway station on the Trivandrum-Kanyakumari railway line.
- (7) Dr. Ramesh Chand Tomar raised a matter regarding need for reconstruction of the road between Massoori bridge and Gulawathi in Ghaziabad, U.P.

13. Government Bills-Passed

(i) The Indian Contract (Amendment) Bill, 1996, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

The following members took part in the debate:---

- (1) Shri Guman Mal Lodha
- (2) Shri Balai Chandra Ray

Shri Ramakant D. Khalap replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration

of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ramakant D. Khalap. The motion was adopted and the Bill was passed.

(ii) The Apprentices (Amendment) Bill, 1996, as passed by Rajya Sabha. The motion for consideration of the Bill was moved by Shri M. Arunachalam. The following members took part in the debate:---

- (1) Shri Guman Mal Lodha
- (2) Shri Basudeb Acharia
- (3) Smt. Geeta Mukherjee

Shri M. Arunachalam replied was to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri M. Arunachalam.

The motion was adopted and the Bill was passed.

14. Discussions under rule 193

 (i) Discussion regarding India's stand on Singapore Declaration of World Trade Organisation, raised by Shri Ramendra Kumar on the 16th December, 1996, continued.

The following members took part in the debate:---

- (1) Shri N.K. Premchandran
- (2) Prof. Ajit Kumar Mehta
- (3) Shri G.M. Banatwalla

Shri Bolla Buli Ramaiah replied to the discussion.

The discussion was concluded.

(ii) Shri Rajiv Pratap Rudy raised a discussion regarding deterioration in the standard of sports in the country.

His speech was not concluded.

The discussion was not concluded.

15. Motion Regarding Fourth Report of the Committee on Private Member's Bills and Resolutions

Shrimati Sheela Gautam moved the following Motion:---

"That this House do agree with the Fourth Report of the Committee on

Private Members' Bills and Resolutions presented to the House on the 18th December, 1996."

The motion was adopted.

16. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1996 (Omission of article 370).

The motion for leave to introduce the Bill moved by Shri Kashiram Rana was opposed. The motion was adopted and the Bill was introduced.

(1) The Representation of the People (Amendment) Bill, 1996 (Insertion of new section 63) by Shri Satya Pal Jain.

(3) The Constitution (Amendment) Bill, 1996 (Amendment) Bill, 1996 (Amendment of article 16, etc.) by Shri P. Kodandaramaiah.

(4) The Constitution (Amendment) Bill, 1996 (Insertion of new article 16A) by Shri Chitta Basu.

(5) The Constitution (Amendment) Bill, 1996 (Substitution of new article for article 285) by Shri Chitta Basu.

(6) Th Education Bank of India Bill, 1996 by Chitta Basu.

(7) The Agricultural Workers Bill, 1996 by Shri Chitta Basu.

(8) The Compulsory Voting Bill, 1996 by Dr. T. Subbarami Reddy.

(9) The Abolition of Begging Bill, 1996 by Dr. T. Subbarami Reddy.

(10) The National Child Welfare Board Bill, 1996 by Dr. T. Subbarami Reddy.

(11) The Constitution (Amendment) Bill, 1996 (Insertion of new article 330A. etc.) by Shri P. Kodandaramaiah.

(12) The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1996 by Shri Ashok Kumar Pradhan.

(13) The Provision of Employment Bill, 1996 by Dr. T. Subbarami Reddy.

(14) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1996 by Shri Amar Pal Singh.

(15) The State of Uttaranchal Bill, 1996 by Shri Manbendra Shah.

(16) The Population Control Bill, 1996 by Shri Bachi Singh Rawat.

(17) The Uniform Marriage and Divorce Bill, 1996.

The motion for leave to introduce the Bill moved by Shri Bachi Singh Rawat was opposed. The motion was adopted and the Bill was introduced.

(18) The Hindi Marriage (Amendment) Bill, 1996 (Amendment of fection 5, etc) by Dr. M. Jagannath.

(19) The Forest (Conservation) Amendment Bill, 1996 (Amendment of section 2, etc.), by Shri Bachi Singh Rawat.

17. Private Member's Bill-Withdrawn

The Compulsory Education Bill, 1996 by Dr. T. Subbarami Reddy.

Further discussion on the motion for consideration of the Bill moved by Dr. T. Subbarami Reddy on the 2nd August, 1996, continued.

The following Members took part in the debate:---

- (1) Shri Hannan Mollah
- (2) Shri Lakpnath Rai
- (3) Shri Shatrughan Prasad Singh
- (4) Shri Bachi Singh Rawat
- (5) Shri Shivraj Singh Chauhan
- (6) Shri P. Namgyal
- (7) Shri K. Parasuraman
- (8) Prof. Ajit Kumar Mehta
- (9) Shri Ratilal Kalidas Varma
- (10) Shri Syed Masudal Hossain
- (11) Shri Muhiram Saikia
- Dr. T. Subbarami Reddy replied to the debate.
- The Bill was withdrawn by leave of the House.

18. Private Member's Bill-Under Consideration

The Government of Union Territory of Andaman and Nicobar Islands Bill, 1996, by Shri Basudeb Acharia.

The motion for consideration of the Bill was moved by Shri Basudeb Acharia.

The following members took part in the debate:----

- (1) Shri Satya Pal Jain
- (2) Shri P. Namgyal
- (3) Shri Manoranjan Bhakta (Speech unfinished).

The discussion was not concluded.

19. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the Third Session of Eleventh Lok Sabha.

20. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 6.01 P.M.)

S. GOPALAN, Secretary-General.